

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**EASTERN ZONE BENCH, KOLKATA****ORIGINAL APPLICATION NO -19 OF 2019****IN THE MATTER OF:**

Kalinga Nagar Paribesh Surakhya Samiti - -- Applicant

Verses

Member Secretary, Odisha State Pollution Control Board, & others

Respondents

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DATE: 20/05/2023 Cell-9437279278

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**REJOINDER AFFIDAVIT ON BEHALF OF APPLICANT TO THE
REPLY FILED BY RESPONDENT NO 1, OSPC BOARD**

I, Aswini Kumar Dhal S/o Amulya Kumar Dhal aged about 36 years, At/po- Jakhapura, Via- Dangadi Dist-Jajpur, Odisha -755026, do hereby solemnly affirm and declare as under:

1. That I am the President of the Applicant Organisation in the abovementioned Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That on 9th August 2023 Honble NGT in it's order observed the following.

Para2-The **Effluent Treatment Plant (ETP) system of the industry obviously was not being operated efficiently**. Discharge of the effluent **violates the Zero Liquid Discharge (ZLD) norm** as per clause A(v) of the Special Conditions of the Environmental Clearance granted in favour of the industry.

3. Considering the seriousness of the allegations, we had directed the State PCB to submit a report within two months through email to the Tribunal. Two months period expired on 10.06.2019, but no report was filed. Today, Mrs. Papiya Banerjee Bihani, learned advocate appears and prays for a short time to file the report. This, in our view, reflects the **apathy and dereliction on the part of the State PCB in taking prompt measures** when serious concerns have been raised in the Application.

4. The inspection report of the **State PCB dated 24.07.2018 reveals that waste water was being discharged outside** the industry through a culvert at the boundary near the backside of the plant guest house. The sample of the **waste water and the analysis of the quality of the effluent showed traces of Cr+6, cyanide and phenol in the effluent**. Apart from this, **fugitive emission and deposit of spillage material were also observed**. **Failure to apply dust suppression measures was noticed and the Ambient Air Quality (AAQ) measures and systems were**

found to be defunct. This is apart from other deficiencies observed by the State PCB. Despite such serious shortcomings the State PCB appears to have only issued a **Show Cause Notice dated 04.08.2018 but permitted the non-compliant industry to continue its operations.** In such circumstances, the Tribunal had taken a serious view in various other cases like News item published in “The Times of India” Authored by Paras Singh titled “Ignoring NGT orders, Mayapuri ‘graveyard’ spews toxic fumes” and News item published in "The Times of India" Authored by Paras Singh Titled "In factory setting, Mayapuri’s scraping through"¹ & **Rashid Ali Warsi v. UPSIDC Ltd. Ors. Violation of the environmental norms cannot be tolerated as it is an offence against the entire society.** It is quite obvious that the State PCB has failed to exercise its statutory responsibilities as a regulator. Even the validity of the Consent to Operate had expired on 31.03.2019 and according to the Applicant, the plant is still running.

5. The additional affidavit filed by the Applicant reveals that **the unit continues to discharge its untreated water effluent despite several complaints by the Applicant and the local farmers on various dates.** No action has been taken to stop such gross non-compliance.

6. In view of the above facts and circumstances, we direct the **State PCB to take stringent measures against the industry which may include order of closure.** It shall assess **environmental compensation** against the damage caused to the soil and water as well as **cost of restitution and remediation** of the environment. In addition to this, **criminal prosecution** may also be instituted as prescribed under the Water (Prevention and Control of Pollution) Act, 1974. We make it clear that the **compensation ought to be deterrent making non-compliance to be non-profitable.**

7. We also further direct that while complying with these directions the principle of natural justice shall be complied with by **affording the industry opportunity of showing cause and hearing.** The entire exercise shall be completed within a period of two months from hence and a report be submitted.

8. The State **PCB shall ensure that the discharge of untreated effluent by the industry shall be stopped forthwith** by taking up appropriate mitigation measures.

9. If the State PCB fails to take the steps as directed within the time stipulated, **appropriate coercive orders shall be issued which may entail payment of exemplary penalty, institution**

of disciplinary proceedings against the erring officials of the Board, etc.”

3. That the afore mentioned order was challenged by the Private Respondent before Honble Supremecourt on the ground the order passed **without hearing the private respondent**. That while disposing the Appeal on 20/03/2023, Honble SC observed that

The main grievance of the appellant, as projected by Mr. K. V. Vishwanathan, learned Senior Counsel for the appellant is **that the appellant was not heard**.

In such circumstances, we are of the view that the matter **can be remanded back to the National Green Tribunal for a fresh disposal so that the parties bring on record all subsequent developments also and the appellant is also heard**.

Accordingly, the appeal is allowed, the impugned order is set aside and the matter be remanded back to the Tribunal for fresh disposal. **It will be open to the parties to file additional pleadings and additional documents. Thereafter, the Tribunal may pass order in accordance with law.**

4. It is submitted that pursuant to the order of Honble SC, **private Respondent filed Reply affidavit on 20/04/2023** and the State Pollution Control Board filed its earlier affidavit dated **14/08/2019** soon after the NGT order dated 8/09/2019.

5. It is submitted that the applicant had also filed additional affidavit dated **1/08/2019**, **affidavit dated 18/09/2019**, **affidavit dated 12/04/2023** and **supplementary affidavit dated 7/04/2023**. The supplementary affidavit was defective in view of illegible document. In fact the retyped copy was already there in the affidavit and that was again refilled.
6. That at this juncture the applicant wish to consolidate the issues raised in the original application and subsequent affidavits. The same is summarized as follows
- i. The unit is not observing Zero Liquid Discharge and discharging its industrial waste water
 - ii. Continuing non-compliance of Environment Clearance Conditions and Consent to Operate order thereby liable to **pay environment compensation** in view of **polluter's pay principle**
 - iii. **Criminal liability** of the private respondent in view of violations of EC and CTO conditions and Section 15 of EP Act 1986
 - iv. **State PCB to take stringent measures against the industry which may include order of closure**
 - v. **Fixing of Responsibility of Officer for dereliction of duty and failure to enforce the law**

vi. **Renewal of Consent to Operate despite of continuous violations and non-compliances**

7. That in the reply filed by the state pollution control board and private respondent, they could not justify their action and more particularly the observation of Honble NGT vide order dated 8/09/2019. Hence the direction passed in the same order may be confirmed after considering the reply of the respondents.
8. That the letter dated 20/11/2021 issued by SPCB to VISA Steel suggests that the **Surface Runoff Treatment System (SRTS)** of capacity **4400cubic meter per day** is in **defunct condition** and the letter further says discharge of water through unauthorized outlet. Copy of the SPCB letter dated 20/11/2021 is annexed here with as **ANNEXURE-1**
9. **That the letter of SPCB dated 25/01/2022 suggests that inspection was conducted on 5/10/2021 and 26/10/2021 where in following non-compliance were observed**
 - a) Internal roads found in damaged condition and accumulation dust was found near coal transfer points causing fugitive emission during plying of vehicles.
 - b) Result of **ambient air quality monitoring** conducted at near CEMS -2 shows concentration of PM 10 as **120ug/m3 exceeding the prescribed standard of 100ug/m3** and directed to engage

more number of water tankers for dust suppression and remove accumulated dust from coal transfer points with in 15days. Copy of letter dated 25/01/2022 is annexed here with as **ANNEXURE-2**

10. That the monitoring report of MoEFCC pursuant to inspection of the unit dated 20th and 21st Sept 2022. The report suggests that the Inspecting Officer met seven aggrieved/affected farmers whose land got damaged due to discharge of the plant and three others who had no grievance against the plant. All the three namely **Sanjib Kumar Samal, Sanjib Kumar Nayak and Arun Kumar Pradhan are the employees of VISA steel and spearheading the campaign in support of the plant as they are engaged and paid for that purpose by VISA Steel.** The same set people are also filing Intervener Application in OA 82 of 2022 and in the present OA at the behest of the company posing as representative of employee union. Hence all the famers are aggrieved with the discharge of industrial water from the plant. Further the report has given the status of compliance in a tabular format and **listed out 48 partially complied conditions and 6 full Non-compliance conditions** suggesting the unit is still to be compliant even after 16yaers of operation suggesting continuous, gross noncompliance of the plant. The same has also been observed during **2018 and 2021 by the MoEFCC.** Copy of the Monitoring

Report dated 20-21st September 2022 is annexed here with as
ANNEXURE-3

11.The monitoring report indicates the following **long list of 28 non-compliances as evident from MoEFCC Monitoring report is summarized as follows**

- i) Zero Liquid discharge not maintained,
- ii) monitoring data of all the stack as per consent order not furnished,
- iii. April 22 to Sept 22 data relating to SO₂ suggests the emission ranges from 26 to **327mg/nm³** while permissible limit is only 50mg/nm³.
- iv. Online Monitoring to Blast Furnace not provided,
- v. continuous stack monitoring facility for all major stacks yet to be provided,
- vi. open storage of raw materials without pulse jet type bag filter,
- vii. silt deposition found on some of the roads which will contribute in fugitive emission and in-silt load for run-off water,
- viii. third party monitoring not furnished,
- ix. water discharge found and zero discharge not maintained,

- x. slag from ferro-chrome has been dumped inside and outside premises and land fill has not been constructed,
- xi. in case of heavy rain surface runoff directly goes to the rain water harvesting pond along with rain water which may threaten ground water quality,
- xii. green belt in 181 hectare yet to be developed,
- xiii. 100percent utilization of slag are yet to be implemented, PP is to furnish point wise compliance status of CREP guideline
- xiv. Contaminated run-off water will flow to the surface runoff treatment plant or to the outside of the plant. It is required to examine the capacity of SRT and runoff generation in the premises by an institute of repute
- xv. Required to construct proper collection arrangement from raw material and product storage yard
- xvi. During visit water discharge from outlet observed
- xvii. People claimed black water discharge
- xviii. Proper collection and treatment of runoff water needs to be provided
- xix. Garland drain around raw material stock pile has not been observed
- xx. Proper unloading arrangement not provided
- xxi. Water sprinkler in all stack yard not provided

- xxii. Secured landfill as per CPCB guideline not done
- xxiii. Ground water and discharge water quality monitoring data not furnished
- xxiv. The combined ferrochrome production capacity is 125000 TPA and Production 2021-22 exceeds limits that is 127181 TPA**
- xxv. Silt deposition near raw material gate
- xxvi. HARSCO metal recovery plant not in operation
- xxvii. Copy of clearance letter not been found on company website
- xxviii. Monitoring data of carbon monoxide, chromium, Nickel, lead not furnished

REJOINDER TO REPLY FILED BY SPCB DATED

14/08/2019

12.M/s VISA Steel Ltd. has set up an Integrated Steel Plant by installing Rolling Mill (1.5 MTPA rolled products) and Captive Power Plant (256 MW) at Kalinganagar Industrial Complex. Total 486 ha. land has been acquired from Industrial Infrastructure Development Corporation (IDCO), Govt. of Orissa at Kalinganagar Industrial Complex and environment clearance has been granted by the Ministry vide letter no. J-11011/33/2007-IA.II (I) dated 12th June, 2007. The EC letter clearly specifies that the plant will operate in **Zero Discharge condition.**

13. Subsequently, State Pollution Control Board, Odisha has granted separate Consent to Operate each of the units such as steel unit, coke oven and ferro alloy unit and under special condition SPCB had stipulated that under no circumstances the process waste water shall be allowed to be discharged to outside

14. That the reply to para 5, 6 and 7 saying the Zero discharge is in terms of Effluent/Process water and not applicable to Runoff water does not hold good for the reason the test conducted in **the so called Runoff water has confirmed the presence of Hexa-valent Chromium, Cyanide and phenol**. This indicates that the **process water/effluents are mixed with the Surface runoff water and discharged to outside**. Also there are high concentrations of coal dust deposits in the water exhausted in the name of runoff water that finally passes through agricultural land and damages the crop field and meet with **Ganda Nallah that joins Brahmani River**.

15. Further the argument of Board that the unit is maintaining Zero Discharge in lean season is also not correct as because the Applicant has given complaints **on 1st May 2019 along with photographs/Videos** of same day indicating discharge of water from the industry through **culvert No 1 in the month of May, the summer season**. Hence the argument of **maintaining Zero Discharge in Non-**

monsoon season is not correct rather the discharge of effluents takes place throughout the year.

16.The argument of SPCB saying the unit has installed Primary Effluent Treatment System is not fully correct. In fact in their report the board has suggested for **augmentation of existing ETP as well as installation of Secondary and Tertiary ETP indicates that the ETP capacity is insufficient/inadequate as well as malfunctioning. Further setting of ETP cannot be an eye wash in order to escape if the treatment plan is not fulfilling the objective and purpose. In this case most of the time SRTS and ETP found non-functional which is equivalent to non-existent and therefore the same is in violation of Honble SC order in Parayvaran Samiti case.**

17.It is further submitted that the Respondent Board continues to defend the industry saying it's a compliant unit. However their own inspection report contradicts the same. The **closure direction issued on 18/11/2016 and subsequently revoked on 17/12/2016** after commitment to comply 13 different project activities in a time bound manner by **31st December 2017**. It is need less to mention that the unit continues to be a defaulter even in the inspection report of **24th July 2019**. And despite of **continuing noncompliance even after firm commitment in affidavit, the pollution control board did not bother to forfeit the Bank guarantees and issue closure notice.**

18. It is pertinent to mention here that the unit was allowed to operate for all these years without adequate ETP, Sewage Treatment Plant, Surface Runoff Treatment Plant, failure to maintain Zero Liquid Discharge condition and other and same in violation of Hon'ble Apex Court **order dated 22/02/2017 in Paryavaran Surakshya Samiti Case.**

19. It is further submitted that the reply of the Industry to the Show cause of Board where in the industry is taking the plea that the unit is located in lower elevation and the water from industries in the upper elevation is coming into the plant by seepage is untenable as because **the EIA report suggest VISA steel is located at same location that of the adjoining industries.** This has been explained by the Applicant in the Original Application. Needless to say that the **theory of lower elevation is an afterthought** and without any basis. As such the responsibility of maintaining own premises cannot be shifted to other and this unit is bounded by its boundary wall (if not has a duty to have a distinct boundary wall) and responsibility to maintain the wall cannot be shifted other. Further what steps have been taken by the unit after they have identified the so called reason of lower elevation when the unit is in existence since 2008 for last 15 years?

20. It is not out of place to mention here that the unit is discharging the process water to outside in violation of the Supreme Court Order dated

22nd February 2017 in Paryavan Surakshya Samiti Case where the unit discharging process/untreated water **to be closed down if no corrective/remedial measures are taken within three month from the order** and in that case this **unit is operating for more than 6 years in violation of the Apex court order.**

21. That in this regard the farmers have also complained time and again regarding the **contaminated water and skin irritation when they work in their field.** Further the agriculture fields are also damaged with black polluted water from the VISA industry and for that the yield of the paddy crops are declining. The soil samples were collected from the adjoining agricultural field by Senior Officer of the board on **11th September 2019** and same has been reported by local newspaper. However the soil test report has not been made available to the applicant or the aggrieved land owners from where sample collected.

22. It is further submitted that pursuant to the inspection carried out by Senior Officers from Board on 11th Sept 2019 and after finding serious lapses in the pollution control measures, the Board has issued show cause on **23rd September 2019** asking why the Consent be not refused and unit be closed down. Copy of show cause notice **dated 23/09/2019** is Annexed as page 53 of **Annexure-3 Series in Supplementary Affidavit dated 7/04/2022**

23. In this context the society had made representation to the Board on 29th September 2019 requesting **not to renew the consent to operate** as because the unit continues to discharge the untreated water every single day despite of Notices from Board and Order of Hon'ble Tribunal. Hence being a regulatory authority having obligation to protect the nature and safeguard the life and property of local inhabitants, the unit should not be allowed any more to threaten the agricultural land and water bodies and for that shake the unit warrants to be **closed down until full proof measures are put in place to ensure zero discharge and emission within the permissible limit.**

24. That soon after the show cause notice dated 23rd Sept 2019 detailing the list of non-compliances, the unit was again inspected on 30th Sept 2019 and surprisingly given a clean chit saying the conditions imposed and the non-compliances observed on 23rd Sept 2019 have been managed to be **compliant within seven days.**

25. It is pertinent to mention here that the unit continues to discharge untreated water to outside and to that effect the applicant continuously taking the video graphic evidences and sharing with Member Secretary and Regional Officer, Kalinganagr via Whatsapp and email.

26. It is pertinent to mention here that the unit was granted environment clearance on the condition of **Zero Liquid discharge**, hence allowing the discharge and claiming it to be within permissible limit is not

acceptable and the Board is misusing its power against the norms set by MoEFCC.

27. That allowing the unit to discharge without any treatment plant near the discharge point in order to make it a full proof case of discharge within limit is a hood wink and eye wash to escape from the rigors of law.

28. That soon after the inspection the unit was granted renewal of consent vide order dated **1/10/2019 and allowed to operate by making three additional conditions which will be complied by February 2020 confirms that the system to control pollution is not in full place** and the unit has been allowed to operate on the basis of a inspection report designed as to meet the norms and to facilitate the unit to operate. Copy of Consent to Operate order dated 1/10/2019 is annexed as **Annexure-R/22 in page 189 to 201 of Affidavit filed by Respondent No 4**

29. The Applicant prays before this tribunal that the unit be inspected by Central Pollution Control Board or any other credible agencies of national repute be directed to thoroughly scan the industry and audit it from environmental point of view.

30. That the OSPC Board has also issued show cause notice **on 10th July 2015 pursuant to inspection report dated 9/07/2015** indicating the noncompliance and discharge of effluent to agricultural land near

satabainshia **contaminating the land with charcoal, phenol and cyanide**. Copy of show cause notice dated **10/07/2015** is annexed here unto as **Annexure-4**

31.That the MoEFCC has already mandated for Coke Dry Quenching technology for better energy efficiency and to reduce pollution load, the unit in the present case is being allowed to run in the **old and obsolete technology wet quenching which consumes more water that finally led to more waste water**. In this regard the applicant has also made a representation to the SPCB to insist for dry quenching and the representation dated 16/11/2019.

32. It is further submitted that the MoEFCC has also found several non compliances in its monitoring report in pursuant to the **site visit on 30/11/2018**. . Some of the points as follows (i)Not established rainwater harvest, (ii)not set up the metal recovery plant, (iii) re examine design and size of surface treatment facility (iv)Not conducting third party analysis of ambient air quality, various gases including Cr and Nickel. Apart from this MoEFCC has also sought for several reports which are vital to the compliances. Copy of the inspection report dated 30/11/2018 is annexed here unto as **Annexure-2(page 20-35 of Supplementary affidavit dated 7/04/2023)**

33.That the Point No 2 says the Unit has provided dyke on the side of storm water reservoir. It is to be mentioned that the MOEFCC

Monitoring Report dated 30/11/2018 has stated that it is important to reexamine the design and size of surface treatment facilities by govt institutions like IIT, IMMT and NIT for proper treatment and maximum utilization of surface run off. The SPCB report does not mention anything about the adequacy and size of the reservoir as well as treatment facility. Further the MOEFF monitoring report says that the reservoir is having capacity of 500, 000 cubic metre and excess water is being discharge out of the plant while the SPCB report says that unit is treating only 1000cubic meter per day indicates the treatment facility is inadequate in comparison to the water it accumulates.

34.It is submitted that the FAP-II do not have Effluent Treatment Plant and to that effect on 23/09/2019 the board issued show cause notice. As of now the same unit do not have ETP but channelized the process water to Surface Run off Treatment System which is not designed to handle the process water and for that purpose merely by channelizing the Process Water to SRTS which is meant for storm water treatment cannot be justified and the earlier show cause issued cannot be defeated in light of a cosmetic changes without addressing the substantial issue. As such the analysis reports are managed which is evident from this letter as they are shying away from further inquiries against the erring unit and the society prays for an independent inquiry by CPCB and MOEF.

35.In the same show cause notice dated 23/09/2019 few non-compliances among other have been pointed such as

- i) Drainage work blast furnace area
- ii) The internal road from DRI plant was found to be damaged,
- iii) No physical progress in mechanical wheel washing system

- iv) No action regarding stone pitching of storm water drains across the plant
- v) **Hexa-valent chromium in the discharge water of FAP 2 is 0.499 mg/ltr which is almost five times than the permissible limit** of 0.1mg/l. Similarly the Hexavalent Cr discharge at culvert 1 is 0.12mg/l which is also higher than the prescribed limit.
- vi) There is no dyke around rain water harvesting pond and as such the pond was found to remain full in water and there is every possibility of overflow and discharge of water outside

36. Further the Effluent Treatment Plant of the Ferrochrome Plant 2 is not at all there while the unit is allowed to operate grossly contradicts the mandate of pollution control board. So as to verify the status of ETP at Ferrochrome 2, an independent agency like CPCB and MOEF may be directed to report and accordingly appropriate action may be taken against the erring officer for false report.

37. That the unit was again inspected on 5/11/2019 and 19/11/2019 and the observation was that the unit continues to discharge water and the same is the seepage water from the earthen dyke of rain water harvesting structure. In such a situation the **unit is in defiance of Zero Liquid Discharge condition prescribed in EC letter.**

38. Further the requirement of **Installation of camera near battery of coke oven and preservation of data for at least one month has not been carried out as per 9/08/2018 circular**

39. It is submitted that there is no de-dusting System, no Functional ETP, Fume extraction system is not operating in Mini Blast Furnace, **no**

functional Sewage Treatment Plant in canteen building, sprinkling system in coke oven plant has failed, sprinkler above the quenching tower of coke oven has failed and non functional.

40.The VISA steel Plant is supposed to have **effective and functional online pollution monitoring system**. The ambient Air Quality Monitoring Station 4 was not gathering any information of **Carbon Monoxide (CO) concentration for the entire month of 22nd Jan to 22nd Feb 2020**. It might not be functioning at all as the data was related only for a month. It appears no steps have been taken to rectify the same on the part of the Industry and to that effect no enforcement has been made by the pollution control board for the non-compliance.

41.In the same data sheet the parameters relating to NO, NO₂, NO_x and PM 10 shows much higher concentration and more than **1000times** than the prescribed limit continuously for two days on 18th and 19th Feb 2020. Despite of higher concentration, there was no sign of any penal measures taken against the errant industry.

NO NO₂ NO_x PM10, PM 2.5

2020-02-18	AAQMS-2	1.879	25896.789	23911.778	41873.324	75.579	56.989	19.237
2020-02-19	AAQMS-2	1.740	56045.970	42889.132	70561.931	229.884	103.948	12.365

42.Further there is **no data regarding monitoring of water pollution parameters available in the website indicating the ETPs were not connected with the online monitor**. As because the unit is supposed to be a Zero discharge plant and continuously discharging its waste water to outside for which there are complaints from farmers as well general public. Hence it is extremely important that the data relating water pollution parameters be kept in public domain and real time data

be shared with general public. In this regard necessary action be taken against the errant industry.

43. Similarly the Stack Emission data in regard to Station id No 2,3,4,5,6 and 7 in respect of NOx data is also not available for the same period of 22nd Jan to 22nd Feb 2020. When all the stations in respect of a critical parameter like **Carbon Monoxide is not functioning**, no steps have been taken by the industry to correct or any measure by the Board to hold the industry accountable for such lapses.

44. We are surprised to find that the unit has been renewed its Consent to Operate on 1st July 2020 despite of earlier non-compliances and failed to meet the deadline imposed in the CTO. By allowing the unit to run subject to compliance of additional conditions within one month period is a Mockery and does not stand the test of its commitments. As such the present CTO is granted diluting and overriding the strict conditions imposed in Environment Clearance which is not permissible in law and facts. In addition to this the present CTO does not insist for Stone Pitching of earthen drain. In this regard the applicant has brought to the knowledge of CPCB and MoEFCC on 9th July 2020.

45. It is needless to mention that because of blockage of the natural stream namely Baunsi Nalla on plot No 324 and Khata No 419 in Jakhapura Mouza, now within the premises of the Plant and same has been confirmed by Revenue Inspector has led to death of a natural stream.

46. On 31st July 2020 the Revenue Inspector of Danagadi Circle has reported that **VISA steel is discharging waste water to outside at 8 different locations throughout the year.** The same report has also enclosed photographs of discharge locations at 7 points taken on 27th and 28th July 2020. It is pertinent to mention here that the VISA steel is located in Danagadi Revenue Inspector(RI) circle and the RI usually assess the land use status in his jurisdiction and this observation of RI with Geotagged Photos confirms the unauthorized discharge from the VISA steel. Copy of the report dated 31st July 2020 along with the photographs is annexed at page 61 and 62 of Supplementary Affidavit

47. Further for every discharge outlets the Industrial units are supposed to take prior approval from State Pollution Control Board and in this case no such approval has been taken. As such the environmental clearance letter requires the unit to be of Zero Discharge and if any water including surface runoff needs to be preserved in the water harvesting structures inside the factory premises and same is to be used for industrial and other purposes.

48. That on 4th August 2020, the society has also intimated to the MoEFCC, CPCB and SPCB about the continuing violations of EC conditions

49. Further the Regional Office, Kalinganagar has inspected the unit on 7th March 2020 and the report was sent to the Head Office through letter

dated **17th March 2020**. (a) Inspection Report dated 17.03.2020 by Odisha Pollution Control Board; shows that the unit is still discharging waste water from the premises and has not completed the construction the concrete drain along with other conditions such as installation of a NOx burner and a Flue Gas Desulphurisation (FGD) system. The Pollution Control Board has recommended that: "The unit has to complete the surface run off drain within a time bound manner as per additional conditions in the consent order, The industry shall maintain ZLD (Zero Liquid Discharge during dry season. The discharge of the seepage water should be stopped." A copy of the Inspection Report **dated 17.03.2020** is annexed here as **Annexure-5**

50. In the same report the RO has tried to protect the unit and ignore the non-compliances. The report of the board has been incomplete and the applicant vide his letter dated 21st April 2020 has raised the following issues.

- i. The unit has not installed flu Gas Desulpherisation,
- ii. Not installed Low NOx Burner,
- iii. Material storage area is not under covered shed,
- iv. Dust accumulation in ferrochrome Complex 2,
- v. Seepage water discharged to outside at culvert 1,
- vi. Surface Runoff Drain area has not been concretized and the work is ongoing as reported in the IR,

- vii. Inner surface of the rainwater harvest pond has not been lined with impervious HDPE,
- viii. PM 10 near cooling tower is found to be exceeding permissible limit having 112mg/l.

51. Thereafter the unit of the Private Respondent was against inspected on **10.06.2020 and 11.06.2020** and found further non – compliances. Respondent Board found that the drain constructed by the Respondent industry for collection of surface run off was choked with materials and apart from collecting surface run off wastewater from industries located at a higher altitude, the Respondent Unit was also discharging wastewater from their unit, in complete violation of the law

"Observations:. The earthen drain is made just by excavating the earth by machine to make a trench. The depth of the drain varies from 1 metre to 2 metre based on natural ground conditions. . It is not a developed drain with side slopes. Instead of a trapezoidal cross section, it has almost a rectangular cross section throughout its length. . It was observed that the drain is choked at place with side materials falling into the drain and develop of green vegetation within it. It needs cleaning before onset of monsoon. . The drain is dedicated to carry only the surface runoff from outside the plant premises during monsoon and heavy rains. But it was observed that the surface runoff from jigging plant of FAP-II is getting discharged to this earthen

drain. . The surface runoff through this earthen drain is discharged to outside at the extreme N/E corner of the plant. However, there was no discharge of any water to outside on the days of inspection as there was no rain during the days of inspections.

"(e) The Inspection Report also found that the management of solid waste was not proper and there **was surface run off from the solid waste dump site:**

"Observations: The solid wastes are dumped in heaps in the active solid waste dump area of the site without any leveling. . The settling tank is in a very bad shape. The walls of the tank are broken, it is filled up with sludge and there is growth of vegetation inside the tank. . The earthen drain inside the premises is filled up with silt and there is no access near the drains because of growth of vegetation. . There was no discharge of any surface runoff from the Solid waste dump site to outside either through culvert 3 or 4 on the day of inspection. The surface runoff from entire solid waste dump site shall be channelized to the exiting settling tank and the settled runoff shall be connected to the main drain and ultimately to SRTS. In no case runoff from this area shall be discharged to outside bypassing the SRTS "

"22) The industry has installed one **Effluent Quality Monitoring Stations (EQMS)** on the discharge drain near main gate. **But it is not working since last 4 months.** Hence, the system shall be taken into

line immediately." A copy of the Inspection Report by Board dated 10th and 11th **June 2020** and signed on 24/06/2020 is annexed as **ANNEXURE-R/24** in page 205 of Reply affidavit

52. That despite noticing the illegalities, the Odisha Pollution Control Board, has granted Consent order dated 1/07/2020 under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 for the Appellant Unit.

53. That the Applicant sent a representation to Respondent No. 5 dated 4.08.2020 stating that the respondent industry was still not complying with the law and sought a joint inspection with the CPCB and the MoEFCC to ascertain if all the conditions of the Environment Clearance were being complied with:

“It is pertinent to mention here that the unit is a habitual offender in terms of violating consent to operate conditions and environment clearance conditions and to that effect many complaints from various individuals, Panchayat Representatives, Environmental Action Groups but all those serious complaints were ignored and needful action was not being taken against the offending unit.” A copy of the representation sent by the Applicant to Respondent No. 5 dated **4.08.2020** is annexed here as Annexure

54. That further, the unit is a **habitual offender and several notices/reports since 2015** (annexed with the supplementary affidavit) show that it has been continuously violating the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as well as the Air (Prevention and Control of Pollution) Act, 1981 and strict action is required to be taken against the unit.

55. That the Dumping of **60,000MT** of and height of dump is above height of boundary wall, fly-ash in haphazard manner, heavy fugitive dust emission and direction was issued on 12/03/2021. Copy of the notice dated 12/03/2021 is annexed with supplementary affidavit

56. That the Ambient air quality beyond the prescribed standard of 100ug/cubic metre and in this case the PM 10 is reported to be **117 and 135 much higher than the limit**. Accordingly on 4/10/2021 a Direction under Section 21 and 31A of Air Act 1981 was issued by SPCB. Copy of **direction dated 4/10/2021** is annexed here with as **ANNEXURE-6**

57. That in view of the continuing non-compliances and observations of MOEFCC in its three reports of 2018, 2021 and 2022, the unit is liable to be issued closure notice along with environment compensation and prosecution against the Director of M/S VISA Steel Ltd

58.The Honble tribunal may pass appropriate order in view of the findings of MoEFCC and SPCB in different reports.

For this act of kindness the applicant will remain ever grateful

APPLICANT THROUGH



ADVOCATE

Dates and Events

Sl No	Page No	Date of inspection/S how cause	Finding suggesting Presence of Hexavalent Chromium & Cyanide
1		27/06/2015	Letter of Sr Environmental Engineer of SPC Board to Regional Officer Kalinganagar to cause inquiry into water pollution and damage to agricultural land by waste water discharge from private company
2		9/07/2015	Letter from Regional Officer to Private company directing to stop discharge of untreated waste water to outside of factory premises causing serious problem of water pollution and surrounding

			cultivated area. This report also mention about the public resentment against the pollution due to VISA steel
3		Show cause Notice dated 10/07/2015	noncompliance and discharge of effluent to agricultural land near satabainshia contaminating the land with charcoal, phenol and cyanide
4		SCN 15/10/2015	Letter from Regional Officer to Member Secretary informing that the private company is not paying proper attention to the pollution control measures and continuously causing air pollution in the area which may cause serious discontent among local people.
5		SCN 16/10/2015	Ash utilization is not satisfactory
6		2/06/2016 Show cause Notice	Dust emission during transportation, bag filters not in operation and defunct condition, release of flue gas, dry fog system not in operation, heavy fugitive emission, fixed water sprinklers not installed, overall housekeeping not satisfactory, plantation activity not satisfactory
7		SCN dated 24/06/2016	Show cause indicating waste water discharged from earthen reservoir to outside without any treatment

8		SCN 9/09/2016	Discharge of waste water to outside without treatment
9		Report dated 26/10/2016	Cyanide content is 1.53 mg/l in place of accepted limit of 0.2
10		Inspection Report dated 24/07/2018	Furnace cooling water from ferrochrome plant is mixing with the runoff water and is discharged through a culvert at the boundary near the backside of the plant guest house It was also reported at para-4 that the analysis of waste water shows traces of Hexa-valent chromium, phenol and cyanide in the effluent.
11		Show Cause Notice dated 04/08/2018	Sample collected on 17/07/2018 indicate presence of Phenol and cyanide indicating contamination with industrial effluent.
12		2/11/2018 direction Under Section 31A of Air Act and 33A of water Act	Asking for provision of treatment for Hexavalent chromium removal from surface run off generated from raw material handling area and briquette plant area, a separate SRTS for coke oven and another SRTS for Ferro alloys Plant(FAP) unit 2
13		show cause notice dated 23/09/2019	Hexa-valent chromium in the discharge water of FAP 2 is 0.499 mg/ltr which are almost five times than the permissible limit of 0.1mg/l . Similarly

			the Hexa-valent Cr discharge at culvert 1 is 0.12mg/l which is also higher than the prescribed limit.
14		12/03/ 2021	Dumping of 60,000MT of and height is above height of boundary wall, fly-ash in haphazard manner, heavy fugitive dust emission
15		15/04/2021	<p>Letter of SPCB to Company stating that, the online data received at the RT-DAS server of the Board was reviewed for the period 1st Feb. 2021 to 28th Feb. 2021 and the following Non-compliances were observed.</p> <ol style="list-style-type: none"> 1) PM value of CEMS-6 (Ferro Chrome Complex - 2) is very low (0.06 or 0.05) up to 26.02.2021 at 6 AM from 01.02.2021 at 12 AM. 2) Further, data availability percentage of CEMS-S is below 85. 3) In case of CEMS-7, very low value of PM i.e., below 10 is observed throughout the period. 4) Constant value of PM 10 of (AAQMS-1) near GT Hostel is observed most of the time. 5) No data is found for the parameters NO, NO2 and NOx of AAQMS-1 (near GT Hostel). 6) Zero value is noticed most of the

			<p>time in case of parameter PM 10 of AAQMS-2 which is near WTP.</p> <p>7) CO value of AAQMS -2 remains above the prescribed standard, so many times throughout the period.</p> <p>8) Zero value, data not available and if available too low value is observed in case of parameter No of AAQMS-2.</p> <p>9) Most of the time zero value is observed in case of parameters PM10 and NOx of AAQMS-3 (near learning centre)</p> <p>10) PM10 value of AAQMS-4 (near DM plant) exceeds the prescribed standard, so many times. Also zero value is noticed.</p> <p>11. Zero value and data not available is found incase of parameter NO of AAQMS-4.</p> <p>12. No data is available in case of EQMS (nar main gate).</p>
16		4/10/2021 Direction under Section 21 and 31A of Air Act 1981	Ambient air quality beyond the prescribed standard of 100ug/cubic metre and in this case it PM 10 is reported to be 117 and 135 much higher than the limit
17			MoEFCC report of 2022

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO -19 OF 2019

IN THE MATTER OF:

Kalinga Nagar Paribesh Surakhya Samiti - -- Applicant

Verses

Member Secretary, Odisha State Pollution Control Board, & others --- Respondents

AFFIDAVIT 20 May 2023

I, Aswini Kumar Dhal S/o Amulya Kumar Dhal aged about 39 years At/PO/PS Jakhapura, Dist - Jajpur, Odisha, do hereby solemnly affirm and declare as under:

- 1. That I am the President of the Applicant Organisation in the abovementioned Application
2. I am fully conversant with the facts and circumstances of the case and therefore competent to swear this Rejoinder Affidavit.

Aswini Kumar Dhal
KALINGANAGAR PARIBESH SURAKSHA SAMITI

VERIFICATION

I, verify that the contents of the Affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed there from. Verified at Bhubaneswar on.....

Aswini Kumar Dhal
VERIFICANT



The above named deponent(s) being duly identified by Sri. [Signature] Advocate, Bhubaneswar Appears before me on 20 MAY 2023 at [Signature] M.H. [Signature] States on oath the contents of the affidavit are true to the best of his / her / their knowledge and belief.

JANMEJATA RAUT
NOTARY, GOVT OF ODISHA
BHUBANESWAR
Regd. No-ON-86/2012
Mob No-9337121273

Deponent(s) Notary, Bhubaneswar



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ANNEXURE-1

764

EPBX : 2561909/2562847

Email : paribesh1@ospcboard.orgWebsite : www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
ParibeshBhawan, A/118, Nilakanthanagar, Unit-VIII,
Bhubaneswar 751012

No. 18476 / IND-I-CON - 5008Dt. 20.11.2021

By Email – manoj.kumar@visasteel.com
tushar.misra@visasteel.com

To

The Director,
M/s Visa Steel Ltd.,
At- Kalinganagar Industrial Complex,
Jakhapura, Dist- Jajpur – 755 026

Sub : Non-compliances observed by RO -Reg.

Sir,

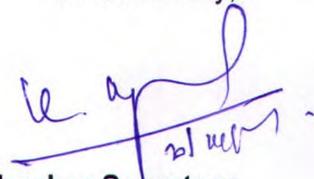
With reference to the subject cited above, it is to inform that your industry was inspected by Regional Officer, SPC Board, Kalinganagar on 26.10.2021 (copy of inspection report enclosed) and from the inspection report following non-compliances were observed;

- The seepage water from rainwater harvesting pond (5 Lakh m³) is discharged to outside near Culvert-1 and Culvert-2 & 3.
- The surface runoff treatment system (SRTS) of capacity 4400m³/day is in defunct condition.

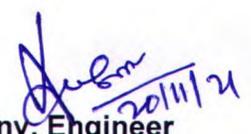
In view of above, you are directed to utilize the seepage water completely and not to discharge through unauthorized outlets to outside and make surface runoff treatment system functional and submit compliance report to this office within 15 days, failing to which action deemed fit shall be initiated against your industry.

Yours faithfully,

Encl : As above


Member SecretaryMemo No. 18477 /dtd. 20.11.2021 By Email

Copy forwarded to the Regional Officer, SPC Board, Kalinganagar for information and necessary action.


Chief Env. Engineer



EPBX : 2561909/2562847

Email : paribesh1@ospboard.orgWebsite : www.ospboard.org**STATE POLLUTION CONTROL BOARD, ODISHA**

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII,

Bhubaneswar 751012

No 1182 / IND-I-CON - 5008Dt 25-01-2022**By Email** – manoj.kumar@visasteel.comtushar.misra@visasteel.com

To

The Director,
M/s Visa Steel Ltd.,
At- Kalinganagar Industrial Complex,
Jakhapura, Dist- Jajpur – 755 026

Sub : **Non-compliances observed by RO -Reg.**

Sir,

With reference to the subject cited above, it is to inform that your industry was inspected by Regional Officer, SPC Board, Kalinganagar on 05.10.2021 & 26.10.2021 (copy of inspection reports enclosed) and from the inspection report following non-compliances were observed;

- Internal roads found in damaged conditions and accumulation dust was found near coal transfer points causing fugitive emission during plying of vehicles.
- Result of Ambient air Quality Monitoring conducted at near CEMS-2 shows concentration of PM₁₀ as 120µg/m³ exceeding the prescribed of 100 µg/m³.

In view of above, you are directed to blacktop or concrete the damaged portion of internal roads on priority basis within one month and also engaged more number of water tankers for dust suppression and remove accumulated dust from coal transfer points to control PM₁₀ emission within prescribed norms and submit compliance report to this office within 15 days, failing to which action deemed fit shall be initiated against your industry.

Encl : As above

Yours faithfully,

Member SecretaryMemo No. 1183 /dtd. 25-01-2022 By Email

Copy forwarded to the Regional Officer, SPC Board, Kalinganagar for information and necessary action.

Addl. Chief Env. Engineer



Government of India
Ministry of Environment, Forests and Climate Change (MoEF&CC)
Regional Office – Bhubaneswar

MONITORING REPORT

PART - I

DATA SHEET

File No: 101-255/EPE

- | | | | |
|---|--|---|--|
| 1 | Project Type
River valley / Mining / Industry / Thermal /
Nuclear / Other Specify | : | Industry |
| 2 | Name of the project | : | <ol style="list-style-type: none"> 1. Integrated steel Plant (1.5 MTPA and WHRB-CPP (100MW) 2. Expansion of integrated steel plant by installing rolling mill (1.5 MTPA rolled products) and CPP (255 MW) 3. Ferrochrome plant (1,00,000 MTPA, 4X16.5 MVA) 4. Amendment in Environmental Clearance due to change in the Captive Power Plant configuration 5. Transfer of Environmental clearance from M/s Visa Bao Limited to M/s visa Steel limited. |
| 3 | Clearance letter(s) / OM No. and dated | : | <ol style="list-style-type: none"> 1. J-11011/33/2007-IA.II (I) dated 12.06.2007 2. J-11011/1000/2007-IA.II (I) dated 03.07.2008 3. J-11011/491/2009-IA.II(I) dated 28-10-2009 4. J-11011/1000/2007-IA.II(I) dated 05-03-2011 5. J-11011/491/2009-IA.II(I) dated 26-02-2021 |
| | CTE | | <ol style="list-style-type: none"> 1. letter no 15326/IND-II-NOC-2002 dated 22.04.04 2. letter no 29888/IND-II-NOC-4232 dated 6-12 06 |
| | CTO | | <ol style="list-style-type: none"> 1. no 5250 -IND-I-CON-5008 dated 26.03.2021 2. letter no 5256-IND-I-CON-6703 dated 26.03.21 3. no 3229-IND-I-CON-6576 dated 29.03.2019 |
| 4 | <u>Locations</u> | : | , |
| | a. Taluk(s)
District | : | Kalinga nagar Industrial Complex, Duburi Jajpur |
| | b. State (s) | : | Odisha |
| | c. Latitudes / Longitudes | : | |
| 5 | <u>Address of correspondence</u> | | |
| | a. Address of concerned project Chief Engineer (with Pin Code & telephone / telex / fax numbers) | | Mr Manoj Kumar, Managing Director, M/s Visa Steel Limited, Kalinga Industrial Complex, At/PO. Jakhapura-755026, Dist. Jajpur, Orissa, E-mail: vsl@visasteel.com |
| | b. Address of Executive Project Engineer/ Manager (with Pin Code/fax numbers) | : | Same as above |

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- 6 **Salient features:**
a. Salient features of the project

EC dated	Feature
12.06.07	Integrated steel Plant (1.5 MTPA and WHRB-CPP (100MW)
07.03.08	Expansion of integrated steel plant by installing rolling mill (1.5 MTPA rolled products) and CPP (255 MW)
28-10-09	Ferrochrome plant (1,00,000 MTPA, 4X16.5 MVA)
05-03-11	Change in the Captive Power Plant configuration
26-02-21	Transfer from M/s Visa Bao Limited to M/s Visa steel Limited

- b. of the environmental management plans

Covered in the EIA/EMPs submitted to the Ministry of Environment, Forests and Climate Change (MoEF&CC) for approval at the time of grant of Environmental Clearance (EC)

7 **Breakup of the project area:**

- a. Project area

Date of EC	Area
12.06.2007	486 ha
07.03.2008	486 ha
28-10-2009	50 acre
05-03-2011	NA
26-02-2021	486+20.23=506.23ha

- 8 Break up of project affected population with enumeration of those losing houses / dwelling units only, agricultural land only, both dwelling units and agricultural land and landless labourers / artisans

39 (As reported by PP)

- a. SC, ST/Adivasis
b. Others

: 39 (As reported by PP)
: Nil

9 **Financial Details:**

- a. Project cost as originally planned and subsequent revised estimates and the years of price reference

EC dated	Original (Crores)
12.06.07	1626.00
07.03.08	2386.81
28-10-09	262.00
05-03-11	Not available
26-02-21	Not available

- b. Allocations made for environmental management plans, with item wise and year wise breakup

EC dated	Capital	Recurring
12.06.07	Rs 100 crore	Rs10.20Crore
07.03.08	Rs 100 crore	Rs1.00Crore
28-10-09	Rs 13.10 Crore	
05-03-11	Not Available	
26-02-21	Not Available	

- c. Benefit cost ratio / internal rate of return and the years of assessment

: Details has not been furnished

- d. Whether (c) includes the cost of environmental management as shown in (b) above

: Details has not been furnished

- e. Total expenditure on the Project so far

: Details has not been furnished

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- f Actual expenditure incurred on the environmental management plans so far : Capital Rs 1709190155.00
Recurring Rs 195053284.00 for 2021-22
(As reported by PP)
- 10 **Forest land requirement:** :
- a The status of approval for a diversion of forest land for non-forestry use : NA (As reported by PP)
- b The status of compensatory afforestation, if any : --
- c The status of clear felling : ---
- d Comments on the viability and sustainability of compensatory afforestation programme in the light of actual field experience so far : ---
- 11 The status of clear felling in non-forest area (such as submergence area of reservoir, approach road), if any, with quantitative information : Details has not been furnished
- 12 **Status of construction:** :
- a Date of commencement : Date has not been furnished
Date of completion (actual and / or planned) : Details as per the Environmental clearance has not been furnished.
- 13 Reasons for the delay if the project is yet to start. : Non allotment of captive mines for project
(As reported by PP)
- 14 **Date of site visit:**
- a The dates on which the project was monitored by the Regional Office on previous occasions, if any : 12.10.2007, 01.07.2009 & 23.11.2010, 30-11-2018
- b Date of site visit for this monitoring report : 20-21 Sept., 2022

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Photo-1: View of dry fog dust suppression system



Photo-2: Dry fog type dust suppression system



Photo-3: Raw material kept in covered shed



Photo-4: Raw material kept in covered shed

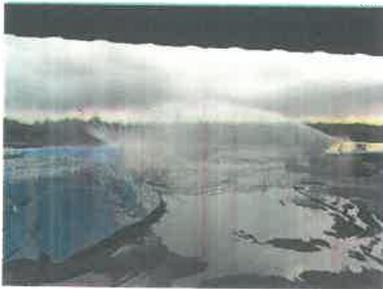


Photo-5: View of coal stock yard



Photo-6: View of green belt and raw material kept in open



Photo-7: view of covered conveyor



Photo-8: View of water sprinkler along the road.

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Photo-9: Raw material kept in open



Photo-10: View of silt deposited



Photo-11: View of rain water harvesting pond



Photo-12: View of sideways emission from Fe Cr unit



Photo-13: Fly ash storage silo



Photo-14: View of Fly ash brick plant



Photo-15: View of CAAQMS



Photo-16: Online effluent monitoring system

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PART-II&III
DESCRIPTIVE REPORT ON STATUS OF COMPLIANCE TO THE
CONDITIONS OF THE ENVIRONMENTAL CLEARANCE AND ENVIRONMENTAL
MANAGEMENT

- Subject:**
1. Integrated steel Plant (1.5 MTPA ad WHRB-CPP (100MW),
 2. Expansion of integrated steel plant by installing rolling mill (1.5 MTPA rolled products) and CPP (255 MW)
 3. Ferrochrome plant (1,00,000 MTPA, 4X16.5 MVA)
 4. Change in the Captive Power Plant configuration
 5. Transfer from M/s Visa Bao Limited to M/s Visa steel Limited Monitoring regarding.
- Reference:** Environment clearance accorded by the Ministry of Environment, Forest & Climate Change vide letter No. J-11011/33/2007-IA II (I) dated: 12.06.2007, letter no. J-11011/1000/2007-IA II (I) dated: 03.07.2008 and letter no. J-11011/491/2007-IA II (I) dated: 28.10.2009, J- letter no 11011/1000/2007-IA.II(I) dated 05-03-2011, letter no J-11011/491/2009-IA.II(I) dated 26-02-2021

PRESENT STATUS OF THE PROJECT:

Ministry of Environment Forests and Climate Change has accorded Environmental Clearance (EC) to M/s Visa Steel Ltd for integrated steel Plant (1.5 MTPA ad WHRB-CPP (100MW) at Kalinga Nagar, Odisha vide letter No.J-11011/33/2007-IA II (I) dated: 12.06.2007 for the following:

Name of products, by products and Total (TPA)
intermediate products

A. Main Products:

1. Mild steel billets	5,00,000
2. Stainless steel billets	5,00,000
3. Alloy steel billets	5,00,000

B. Intermediate products

1. Sponge iron	9,00,000
2. Hot metal/pig iron	6,00,000
3. Ferrochrome	1,50,000

Subsequently environment clearance has been accorded for Expansion of integrated steel plant by installing rolling mill (1.5 MTPA rolled products) and CPP (255 MW) vide letter No.J-11011/1000/2007-IA II (I) dated: 03.07.2008. Further environment clearance has been accorded for Ferrochrome plant (1,00,000 MTPA, 4X16.5 MVA) in the name of m/s Visa Bao Ltd vide letter No J-11011/491/2007-IA II (I) dated: 28.10.2009. subsequently environmental clearance dated 03.07.2008 has been amended due to Change in captive power plant (configuration of boiler) from 3x77 MW to 1x150+1x81 MW vide letter J-11011/1000/2007-IA.II(I) dated 05-03-2011. Environmental Clearance vide letter no J-11011/491/2007-IA II (I) dated: 28.10.2009 has been transfer from M/s Visa Bao Limited to M/s Visa steel Limited vide letter dated 26th February 2021.

Consent to Establish in the name of M/s Visa Industries Limited has been accorded by State pollution control board vide letter no 15326/IND-II-NOC-2002 dated 22.04.04 for the following

Sl No	Plant Facility	Capacity	Products
1	Mini Blast Furnace	1x250M3	Pig Iron ,175,000 tonnes /year
2	Power plant	6MW (BF gas based CPP)	Power, 5MW
3	Coke Oven Plant	150000TPA	Coke LAM 150,000 TPA

Subsequently vide letter no 29888/IND-II-NOC-4232 dated 6-12-2006, Consent to established accorded to M/s Visa steel Limited for the facility as depicted below

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Sl No	Shop/Unit	Phase I (0.5 MTPY)	Phase-II(1.0MTPY)	Total Capacity
1.	Coke Oven	400000t/yr LAM Coke	400000t/yr LAM Coke	80000t/yr LAM Coke
2.	Mini Blast Furnace	1x250m3	2x250m3	2x250m3
3.	Pig casting machine	1x500TPD		1x500TPD
4.	DRI Kiln	300000 Ton/yr (2x500TPD)	600000 Ton/yr (4x500TPD)	900000 Ton/yr
5.	Electric Arc furnace	1x80T(65MVA)	2x80T(65MVA each)	3x80T(65MVA each)
6.	Ladle furnace	1x80T (15 MVA)	2x80T (15 MVA each)	3x80T (15 MVA each)
7.	Billet caster	1x ¾ strand	2x ¾ strand	3x ¾ strand
8.	SAF	50000t/yr (2x16.5 MVA)	100000t/yr (4x16.5 MVA)	150000t/yr (6x16.5 MVA)
9.	WHRB Power plant	2x25MW	3x25MW	5x25MW

PP informed that following facility established

Sl No	Facility established
1	SMS (0.5 MTPA),
2	Rolling mill (0.5 MTPA)
3	Blast furnace (1,75,000 TPA),
4	Ferrochrome (1,50,000 TPA),
5	DRI (3,00,000 TPA),
6	Captive Power Plant (3 X 25 MW) (50MW WHRB and 25MW CFBC)
7	Coke oven (4,00,000 TPA).

Consent to operate has been accorded by state pollution control board for the following

Sl No	FACILITY	Validity	Accorded to
1	CAPTIVE POWER Plant 75MW (50MW WHRB +25 MWCFCB),	01.04.2021 to 31.03.2023	M/s Visa steel limited vide letter no 5250 - IND-I-CON-5008 dated 26.03.2021
2	Ferro Chrome Plant 5x16.5MVA (125000TPA)		
3	Recovered Ferro chrome Metal Recovery plant 2 of capacity 30TPH,		
4	Recovered Ferro chrome (Harsco metal recovery plant 40 TPH		
5	DRI Kiln (I and II) with steam Generation Facility , 2x500TPD	1.04.2021 to 31.03.2023	M/s Visa special Steel Limited vide letter no 5256-IND-I-CON-6703 dated 26.03.21
6	Blast Furnace , 1x250m3, 175000TPA		
7	Wet Screened iron ore for MBF, 1200TPD		
8	LAM Coke 400000 Metric Tonne/ Annum	01.04.2019 to 31.03.2023	M/s Visa Coke Limited. vide letter no 3229-IND-I-CON-6576 dated 29.03.2019

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During visit rolling mill, SMS and blast furnace was not in operation.

The above project was monitored by Dr. T. H. Mahato, Scientist-D, Integrated Regional Office, Bhubaneswar on 20.09.2022 along with

1. Sri A K Patry, General Manager
2. Sri Samrat Singh, Manager.

Following complainants were also submitted their grievances regarding water discharge.

1. Kailash Chandra Behera
2. Madan Mohan Samal
3. Surjit Kumar Behera
4. Shyam Sundar Behera, Mob No 9437652967
5. Milan Kumar Behera
6. Niranjana Kumar Behera
7. Prakash Kumar Nayak, Mob No 8249568592

Following individuals have stated that they have no grievances against Visa. viz.,

1. Arun Kumar Pradhan, Mob No 9438140278
2. Sanjib Kumar Samal, Mob No 9777703899
3. Sanjib Kumar Nayak, Mob No 865841638

The report is submitted on the basis of the field visit and as per the information provided by the PP. The status of compliance on the stipulated conditions contained in the EC cited above is given below:

Sl No	CONDITIONS	STATUS OF COMPLIANCE
As per the EC letter dated J-11011/33/2007-IA II (I) dated: 12.06.2007		
A. SPECIFIC CONDITION		
i.	The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19 th May, 1993 and standards prescribed from time to time. The Orissa State Pollution Control Board (OSPCB) may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location. At no time, the emission level shall go beyond the prescribed standards. Interlocking facilities shall be provided so that process can be automatically stopped in case emission level exceeds the limits.	PARTIALLY COMPLIED Emission monitoring of gaseous emissions from Ferro-chrome stack, Power plant, Blast furnace, WHRB 1 and WHRB 2 stack has been furnished along with the submitted six monthly compliances of the period Apr22 to Sep22. Stack monitoring data for coke oven has not been furnished with the submitted six monthly compliances. As per the Monitoring report furnished for the period Apr22 to Sep22 PM varies from 10.47mg/Nm ³ to 70.43 mg/Nm ³ , SO ₂ varies from 26.16 mg/Nm ³ to 327.3 mg/Nm ³ , NO _x varies from 15.06 mg/Nm ³ to 48.59 mg/Nm ³ . CO monitoring data from blast furnace has not been furnished. As per the document furnished emission from coke oven reported to be varies from 8.43 mg/Nm ³ to 45.98 mg/Nm ³ and Sox 54.18 mg/Nm ³ to 167.43 mg/Nm ³ . However, monitoring data of all the stack as per the consent order has not been furnished.
ii.	Continuous stack monitoring facilities for all the major stacks and adequate air	PARTIALLY COMPLIED Continuous stack emission monitoring facility

Sl No	CONDITIONS	STATUS OF COMPLIANCE
	<p>pollution control systems shall be provided to keep emission levels below 50 mg/Nm³ and reports submitted to the OSPCB and CPCB.</p>	<p>provided for WHRB-DRI-I, WHRB-DRI-II, CPP, Ferro-chrome plant stack, SMS and Coke Oven plant. Online monitoring facility to Blast furnace has not been provided. Continuous stack monitoring facilities for all the major stacks as indicated in the CTO yet to be provided. Air pollution control system such as ESP, Bag filter has been provided to different unit. As per the Monitoring report furnished for the period Apr22 to Sep22 PM varies from 10.47mg/Nm³ to 70.43 mg/Nm³, SO₂ varies from 26.16 mg/Nm³ to 327.3 mg/Nm³, NO_x varies from 15.06 mg/Nm³ to 48.59 mg/Nm³. As per the document furnished emission from coke oven reported to be varies from 8.43 mg/Nm³ to 45.98 mg/Nm³ and Sox 54.18 mg/Nm³ to 167.43 mg/Nm³. However, monitoring data of all the stack as per the consent order has not been furnished.</p>
iii.	<p>In-plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Gas cleaning system in MBF, Fume and dust extraction system to BF stock house, DR kiln, DRI EAF, Ore and Coal crushing and Screening section, Coke oven etc. and bag filter in SMS, pulse jet type bag filter system in Raw material handling area will be provided to control fugitive emissions. ESP to WHRB to control emission within 100mg/Nm³ and bag filters to DRI kiln, EAF, BF, Submerged Arc Furnace (SAF), Coke oven plant, Lime plant, Dolo plant will also be provided to control air emission within 50 mg/Nm³ . Further Specific measures like water sprinkling around the coal stock piles and asphaltting or concreting of the roads shall be done to control fugitive emission.</p>	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>During visit Blast furnace was not in operation. It was stated that the blast furnace was not in operation from the month of Aug 22.</p> <p>Bag filter provided to SMS, ESP provided to WHRB of DRI Unit, Bag filter provided to sub merged arc furnace. However, raw materials were found to be kept in covered shed as well as in open with tarpaulin cover and open. Pulse jet type bag filter has not been observed in raw material storage area. Water sprinkling arrangement has been provided at the coal stock yard. As per the Monitoring report furnished for the period Apr22 to Sep22 PM varies from 10.47mg/Nm³ to 70.43 mg/Nm³, SO₂ varies from 26.16 mg/Nm³ to 327.3 mg/Nm³, NO_x varies from 15.06 mg/Nm³ to 48.59 mg/Nm³. As per the document furnished emission from coke oven reported to be varies from 8.43 mg/Nm³ to 45.98 mg/Nm³ and Sox 54.18 mg/Nm³ to 167.43 mg/Nm³</p> <p>Roads are mostly black topped however, silt deposition was found on some of the transport road which will contribute in fugitive emission and in silt load for runoff water.</p>

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Sl No	CONDITIONS	STATUS OF COMPLIANCE
		Lime plant, Dolo plant was not observed during visit.
iv.	Secondary fugitive emission shall be controlled within the prescribed limits, regularly monitored and records maintained. Guidelines/Code of practice issued by the CPCB in this regard shall be followed.	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>Fugitive emission monitoring data has been furnished. Data reported for six place was within norms. Third party monitoring data has not been furnished. Raw material were found to be kept in covered shed as well as in open with tarpaulin cover and open.</p>
v.	Total water requirement from River Brahmani/Kharswan shall not exceed 39,600 m ³ /day and prior permission for the total water requirement shall be obtained from the Department of Water Resources, Government of Orissa before commissioning the project. Effluent Treatment Plant (ETP) shall be installed for the treatment of process water. Cooling tower and boiler blow down water will be used for coke quenching. All the waste water generated shall be treated, recycled and reused either in the process or for dust suppression or green belt development. No wastewater shall be discharged outside the factory premises and 'Zero' discharge shall be adopted. Domestic effluent shall be treated in septic tank followed by soak pit.	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>As per the documents furnished total water consumed during the period 2021-22 is 1988663 m³. PP has furnished an agreement dated 7th June 2021 between IDICO and Visa Steel for supply of water 6000 KL per day of water. However, details of permission from department of Water Resources, Government of Orissa has not been furnished. ETP of capacity 50m³/hr has been provided for treatment of water from power plant. It was informed that cooling tower and boiler blow down water has been used for coke quenching and dust suppression at internal roads. Sewage treatment plant has been established for treatment of domestic waste water. PP reported that treated water has been used for plantation purpose. A surface run off treatment system has been shown during visit. PP reported the capacity of SRT as 4400m³/day. During visit water discharge was found from discharge point 1. Zero discharge has not been maintained. The complainant present during monitoring claimed of black water discharge, however during visit black water discharge not observed. However, sand was found to be sprayed on the soil near the boundary of other discharge point.</p>
vi.	At the iron skull, scrap from CCM and char shall be used in EAF. Semi-burnt coke dust and coke breeze shall be reused in the power plant. Iron ore fines shall be sold to cement plants. BF dust, Thickener mud, EAF/LRFD dust, fines from ESPs, EAF slag shall be used for land filling, road construction etc. Slag from Ferro chrome unit shall be disposed of in a suitably	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>During visit SMS and blast furnace was not in operation. It was stated that SMS are not in operation from 2018-19. PP reported that presently iron skull, scrap, iron ore fines, coke fines, BF slag are sold to other users and char being used at CFBC boilers. It was also stated that Blast furnace was in operation during May</p>

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Sl No	CONDITIONS	STATUS OF COMPLIANCE
	designed landfill as per CPCB guidelines to prevent leaching to the sub-soil and underground aquifer. Used oil shall be sold to Recyclers and Re-processors only.	and June 22, but due to economically non viability it was shut down. Thickener sludge has been reported to be used for land filling and road construction. Ash from ESP has been reported to supplied to brick manufacturing unit. Metal recovery plant has been established for chromium recovery from slag. However, Slag from ferro chrome has been dumped inside and outside the premises. Landfill as per the condition has not been constructed. It was informed that used oil are being sold to authorize recycler.
vii.	The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the groundwater table.	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>A rain water harvesting pond of reported capacity 500000 m3 has been shown. The pond is connected to the run off collection drain with a temporary gate. It was stated that in case of heavy rain the surface run off are directly goes to the rain water harvesting pond along with rain water which may threaten the ground water quality. It is required to construct a permanent wall in place of a temporary gate between the collection drain and the rain water harvesting pond. It was also reported that the stored water is utilized for dust suppression system through tanker.</p>
viii.	Out of total 448ha, green belt shall be developed in 181ha, within and around the plant premises as per the CPCB guidelines in consultation with DFO.	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>During visit plantation has been observed along the road, along the boundary. PP reported a green belt area of 173Acre consisting of 162256 Nos. no of plants. Green belt in 181 ha as per the condition yet to be developed.</p>
ix.	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.	<p style="text-align: center;">BEING COMPLIED</p> <p>As per the information furnished along with the six monthly compliance for the period Aril, 2022 to Sept., 2022, 764 number of employees covered in periodical medical examination.</p>
x.	Recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel plants shall be implemented	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>CREP recommendation such as online emission monitoring to 9 stack, continuous ambient air quality monitoring, waste heat</p>

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SI No	CONDITIONS	STATUS OF COMPLIANCE
		recovery boiler has been installed, However, online monitoring system to all the stack, 100% utilization of slag, etc yet to be implemented. PP is requested to furnish the point wise compliance status of CREP guidelines.
	GENERAL CONDITIONS	
i.	The project authorities must strictly adhere to the stipulations made by the Orissa Pollution Control Board (OPCB) and the State Government	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>CTO has been accorded to M/s Visa steel limited vide letter no 5250 -IND-I-CON-5008 dated 26.03.2022 for CAPTIVE POWER Plant 75MW (50MW WHRB +25 MWCFCB), Ferro Chrome Plant 5x 16.5MVA (125000TPA), Recovered Ferro chrome Metal Recovery plant 2 of capacity 30TPH.</p> <p>CTO has been accorded to M/s Visa special Steel Limited vide letter no 5256-IND-I-CON-6703 dated 26.03.21 for DRI Kiln (I and II) with steam Generation Facility , 2x500TPD, Blast Furnace , 1x250m3, 175000TPA, Wet Screened iron ore for MBF, 1200TPD.</p> <p>CTO has been accorded to M /s Visa Coke Limited. vide letter no 3229-IND-I-CON-6576 dated 29.03.2019 LAM Coke 400000 Metric Tonne/ Annum with a validity up to 31.03.2023. Although EC has been accorded in the name of M/s Visa steel Limited, CTO has been accorded in different names.</p>
ii.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.	<p style="text-align: center;">NOT COMPLIED</p> <p>A per the EC accorded the products are Mild steel billets, stainless steel billets, alloy steel billets along with intermediate products of sponge iron, hot metal/pig iron and ferro chrome. Since SMS was not in operation the main products are not being manufactured instead intermediate products such as Ferro Chrome, Sponge Iron, Pig Iron are being produced. Coke are also being produced as a product in the name of separate company M/s Visa Coke limited. Ministry may like to take appropriate view in the matter.</p>

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Sl No	CONDITIONS	STATUS OF COMPLIANCE
iii.	At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of SPM, SO ₂ and NO _x are anticipated in consultation with the OPCB. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bhubaneswar and OPCB, CPCB once in six months.	<p align="center">PARTIALLY COMPLIED</p> <p>Four continuous ambient air quality monitoring station has been established. However, details of consultation with pollution control board have not been furnished. Data on ambient air quality and stack emission has been submitted along with six monthly compliances. However, third party analysis data by accredited laboratory has not been furnished.</p>
iv.	Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422(E) dated 19 th May, 1993 and 31 st December, 1993 or as amended form time to time. The treated waste water shall be utilized for plantation purpose.	<p align="center">PARTIALLY COMPLIED</p> <p>ETP of capacity 50m³/hr has been provided for treatment of water from power plant. It was informed that cooling tower and boiler blow down water has been used for coke quenching and dust suppression at internal roads. Cooling water has been re-circulated. During visit garland drain around the raw material stock pile (kept in open) has not been observed. Contaminated runoff water will flow to the surface run off treatment plant or to the outside of the plant. It is required to examine /analyze the capacity of SRT and the runoff generation in the premises by an institute of repute. It is also required to construct proper collection arrangement for runoff water from the raw material and product storage yard. During visit water discharge observed from the outlet point 1. The people present (as indicated in the preamble) during monitoring has claimed of black water discharge, however during visit black water discharge has not been observed. Other discharge point was found to be closed during visit. Small sump has been constructed inside the boundary of discharge point 2 and 3. However, the sump has been provided with a gate. It is required to remove the gate for better transparency w r t discharge of collected contaminated run off water. During visit online monitoring data displayed by the analyser as COD 0.1940 mg/l, TSS 9.330 mg/l, and PH 29.800 Proper collection and treatment of runoff water needs to be provided.</p>
v.	The overall noise levels in and around the plant area shall be kept well within the standards (85dBA) by providing noise	<p align="center">PARTIALLY COMPLIED</p> <p>Noise level monitoring data for the period of</p>

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SI No	CONDITIONS	STATUS OF COMPLIANCE
	control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under EPA Rules, 1989 viz. 75dBA (daytime) and 70dBA (night time).	April, 22 to Sept., 22 has been furnished along with the submitted six monthly compliances. Data reported was within norms. However, third party monitoring data has not been furnished.
vi.	The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>Status of environmental protection measure as indicated in the Environmental clearance letter has already been depicted in the environmental clearance conditions. Protection measure indicated in EIA/EMP such as recirculation of cooling water, recycle and re use of blow down and DM plant water, internal drain provided for collection of runoff water, providing air pollution control equipment such as ESP, Bag Filter, dry fog type dust suppression system etc has been implemented. However, garland drain around the raw material stock pile (kept in open) has not been observed for collection of contaminated runoff water, to channelize the fume through the stack in FeCr unit during tapping, dust extraction system in raw material unloading area, proper collection and treatment of runoff water from raw material handling area, etc needs to be implemented.</p> <p>PP also furnished a copy of the reply submitted on Started Assembly question no 1804 regarding CSR Expenditure. As per the documents furnished expenditure reported as 9925050, 2343598, and 885036 during 2021-22, 2020-21 and 2019-20 respectively on distribution of relief item to villagers, promoting and enhancing of quality education, restoration of art and culture work at Mehandipur, donation to red cross society towards developing covid care facility, Construction of shed in from of OPD at community health centre Jajpur, rural and environmental development Jajpur etc. However, the unit of rupees has not been furnished.</p>
vii.	As mentioned in the EIA/EMP, Rs.100.00 Crores and Rs.10.20 Crores earmarked towards the capital cost and recurring cost	<p style="text-align: center;">BEING COMPLIED</p> <p>As per the document furnished capital</p>



SI No	CONDITIONS	STATUS OF COMPLIANCE
	towards the environmental pollution control measures shall be judiciously utilized to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. The funds so provided shall not be diverted for any other purpose	expenditure incurred on Environment Management so far reported as Rs.1709190155.00 and recurring expenditure reported to be Rs.33560404.00 + Rs.161492880.00 for the period 2021-22.
viii.	The Regional Office of this Ministry at Bhubaneswar / CPCB / OPCB shall monitor the stipulated conditions. A six monthly compliance report and the monitored data along with statistical interpretation shall be submitted to them regularly.	PARTIALLY COMPLIED Six monthly compliances for the period Apr. 22 to Sep. 22 has been furnished to the Regional Office vide letter dated 24.11.22. However, statistical interpretation of data has not been furnished.
ix.	The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the OPCB and may also be seen at Website of the Ministry of Environment and Forests at http://envfor.nic.in . This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office at Bhubaneswar.	PARTIALLY COMPLIED Advertisement regarding accord of environmental clearance has been published in The SAMAJ, SAMBAD and new Indian express in English only. Date of publication reported to be 17.06.07. Norms of vernacular language have not been followed.
x.	Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.	NOT COMPLIED Date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work has not been furnished.
As per the EC letter No.: F No. J-11011/1000/2007-IA II (I) Dated 3rd July, 2008		
A. SPECIFIC CONDITIONS:		
i.	On-line stack monitoring facilities for all the stacks and sufficient air pollution control equipments viz. Electrostatic precipitators (ESPs) shall be provided to Captive Power Plant to control particulate matter from AFBC boilers within 100 mg/Nm ³ and reports submitted to the Ministry's Regional Office at Bhubaneswar OPCB & CPCB.	PLEASE REFER BELOW As per the document provided, the expansion of captive power plant has not been implemented. However, the existing CPP is equipped with ESP. Particulate matter emission monitoring data for the period Apr. 22 to Sep. 22 PM varies from 10.47mg/Nm ³ to 70.43 mg/Nm ³ . Monitoring data furnished to Integrated Regional Office along with six



SI No	CONDITIONS	STATUS OF COMPLIANCE
		monthly compliances.
ii.	Bag filters shall be provided to the reheating furnace and electric arc furnace to control the particulate emissions below 50 mg/Nm ³ . Stack of adequate height shall be provided to the reheating furnace in rolling mill section. The hood for fume extraction and spark arrestor, bag filters etc. shall be provided to control particulate matter from the stack attached to the induction furnace in Steel melting Shop (SMS).	<p style="text-align: center;">PLEASE REFER BELOW</p> <p>During visit reheating furnace was not in operation. Bag filter to the reheating furnace has not been shown. Bag filter provided to the electric arc furnace in SMS. SMS was not in operation during visit. The Chimney with a reported height of 50 m above the ground level provided to the SMS. The stack attached with the reheating furnace in rolling mill section reported to be 72 m height.</p>
iii.	Gaseous emissions including secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines/ Code of Practice issued by the CPCB shall be followed.	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>Fugitive emission monitoring data has been furnished. Fugitive emission monitoring data has not been furnished along with the six-monthly compliance for the period April, 22 to Sept., 22. Third party monitoring data has also not been furnished. Raw material were found to be kept in covered shed as well as in open with tarpaulin cover and open.</p>
iv.	Dust suppression and extraction system shall be provided to raw material handling areas crusher house, junction towers, feed point, conveyors and transfer points. Water sprinkling shall be done in stockyard.	<p style="text-align: center;">PARTIALLY COMPLIED.</p> <p>Dust suppression system has been provided in raw material handling area. Water sprinkler has been provided in coal stock yard, different junction tower, conveyor and transfer points. However water sprinkler in all the stockyard has not been provided.</p>
v.	Vehicular pollution due to transportation of raw material and finished product shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.	<p style="text-align: center;">PARTIALLY COMPLIED.</p> <p>During visit checked vehicle was found to be with valid PUC. Transport vehicles were found to be covered with Tarpaulin. PP informed that 03 Tanker used for water sprinkling on internal roads. However, proper unloading arrangement for raw material has not been provided at the storage yard.</p>
vi.	Total water requirement from River Kharsua shall not exceed 1,498m ³ /hr. Closed circuit circulating/cooling water system shall be used. The wastewater from the demineralization (DM) plant shall be neutralized in neutralization pit. All the treated wastewater shall be recycled and reused either in the process or for dust suppression, green belt development and various other activities at the site. 'Zero' effluent discharge shall be strictly followed and no wastewater shall be discharged	<p style="text-align: center;">PARTIALLY COMPLIED.</p> <p>PP reported that present water requirement is about 250m³/hr., Closed circuit circulating/cooling water system has been installed. The waste water from the demineralization (DM) plant is being neutralized in neutralization pit. Treated wastewater is being recycled and reused in various in-house activities, Domestic effluent is being treated in STP and treated water is used for greenbelt development. During visit water discharge was found from discharge point 1. Hence, zero discharge has not been followed. The complainant present</p>

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Sl No	CONDITIONS	STATUS OF COMPLIANCE
	outside the premises. Domestic effluent shall be treated in septic tank followed by soak pit and used for green belt development.	during monitoring claimed of black water discharge, however during visit black water discharge not observed. However the condition to achieve zero discharge yet to achieve.
vii.	Prior permission for the drawl of 1,498 m ³ /hr from River Kharsua shall be obtained from the concern department. No effluent shall be discharged outside the plant premises and 'Zero' discharge should be adopted.	<p style="text-align: center;">COMPLIED.</p> <p>As per the documents furnished total water consumed during the period 2021-22 is 1988663 m³. PP has furnished an agreement dated 7th June 2021 between IDICO and Visa Steel for supply of water 6000 KL per day of water. However, details of permission from concern department has not been furnished. ETP of capacity 50m³/hr has been provided for treatment of water from power plant. It was informed that cooling tower and boiler blow down water has been used for coke quenching and dust suppression at internal roads. Sewage treatment plant has been established for treatment of domestic waste water. PP reported that treated water has been used for plantation purpose. A surface run off treatment system has been shown during visit. PP reported the capacity of SRT as 4400m³/day. During visit water discharge was found from discharge point 1. Zero discharge has not been maintained.</p>
viii.	Metallic scrap, scales and mill cuttings shall be recycled and reused in the process. Slag and refractory waste shall be properly disposed off in environment friendly manner. All the char from DRI plant and coke fines shall be utilized in AFBC boiler of power plant and no char shall be disposed off anywhere else. Mill scale and dust from Rolling mill shall be used in sinter plant. Scrap shall be used in SMS; Broken refectories shall be disposed off in environment friendly manner. Used oil shall be sold to authorized recyclers/ re-processors only.	<p style="text-align: center;">PLEASE REFER BELOW</p> <p>During visit rolling mill and SMS was not in operation. It was also informed that the expansion of AFBC boiler has not been executed, however, the char generated in DRI plant utilized in the AFBC boiler.</p>
ix.	All the SMS Slag shall also be properly utilized or disposed off in environment friendly manner. Slag shall be used for road making only after passing through Toxic Chemical Leachability Potential (TCLP) test. Toxic slag shall also be disposed off in secured landfill as per CPCB guidelines All the other solid waste including broken refractory mass shall be disposed off in environmental friendly manner.	<p style="text-align: center;">PLEASE REFER BELOW</p> <p>During visit SMS was not in operation. It was informed that SMS was in operation till 2017-18 and after that not in operation</p>

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Sl No	CONDITIONS	STATUS OF COMPLIANCE
x.	Proper utilization of fly ash shall be ensured as per Fly ash Notification, 1999 subsequently amended in 2003. Fly ash and bottom ash shall be disposed off to ash pond through high concentration slurry disposal system (HCSD) and utilized as per Fly ash Notification.	<p align="center">PLEASE REFER BELOW</p> During visit ash pond has not been observed. Fly ash silo has been provided for collection of fly ash. PP informed that 100 % utilization of fly ash is being made for the period from April, 22 to Sept., 22 in brick making.
xi.	As proposed, green belt shall be developed in 33% area in and around the plant as per the CPCB guidelines in consultation with DFO.	<p align="center">PARTIALLY COMPLIED</p> During visit plantation has been observed along the road, along the boundary. PP reported a green belt area of 173Acre consisting of 162256 Nos. no of plants. As per the EC accorded total area of the plant is 486 Ha. Green belt in 33% area as per the condition yet to be developed.
xii.	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel plants shall be implemented.	<p align="center">PARTIALLY COMPLIED</p> CREP recommendation such as online emission monitoring to 9 stack, continuous ambient air quality monitoring, waste heat recovery boiler has been installed, However, online monitoring system to all the stack, 100% utilization of slag, etc yet to be implemented. PP is requested to furnish the point wise compliance status of CREP guidelines.
B. GENERAL CONDITIONS:		
i.	The project authorities must strictly adhere to the stipulations made by the Orissa Pollution Control Board (OPCB) and the State Government.	<p align="center">PLEASE REFER BELOW</p> As per the documents furnished presently consent to operate has not been exist for rolling mill and expansion of CPP.
ii.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests	<p align="center">AGREED UPON</p> PP agreed to abide by the condition
iii.	The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19 th May, 1993 and standards prescribed from time to time. The Orissa Pollution Control Board (OPCB) may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and it size and location. At no time, the emission level shall go beyond the prescribed standards. Interlocking facilities	<p align="center">PARTIALLY COMPLIED</p> During visit rolling mill and CFBC boiler was not in operation. As per the monitoring data furnished for CFBC boiler stack PM10 varies from 10.47 to 20.97, SO2 varies from 90.14 to 217.13 and NOx varies from 40.54 to 48.59, Hg monitoring data has not been furnished.

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SI No	CONDITIONS	STATUS OF COMPLIANCE
	shall be provided so that process can be automatically stopped in case emission level exceeds the limit.	
iv.	At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of SPM, SO ₂ and NO _x are anticipated in consultation with the OPCB. Data on ambient air quality and stack emissions shall be regularly submitted to this Ministry including it Regional Office at Bhubaneswar and OPCB, CPCB once in six month.	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>Four CAAQMS has been established for PM10, PM2.5, SO₂, NO_x and CO, However details of consultation with SPCB has not been furnished regarding installation of ambient air quality station. Ambient air quality monitoring data and stack emission monitoring data has been submitted with the six-monthly compliance.</p>
v.	In-plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Further, specific measures like water sprinkling around the coal stockpiles and asphaltting or concreting of the roads shall be done to control fugitive emissions.	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>Water sprinkler provided at coal stock yard, roads were found to be black topped. However, raw material were found to be kept in covered shed as well as in open which may be a source of fugitive emission.</p>
vi.	Industrial waste water shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated; 19 th may 1993 and 31 st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>ETP of reported capacity 50m³/hr has been provided for treatment of water from power plant. It was informed that cooling tower and boiler blow down water has been used for coke quenching and dust suppression at internal roads. Sewage treatment plant has been established for treatment of domestic waste water. PP reported that treated water has been used for plantation purpose. A surface run off treatment system has been shown during visit. PP reported the capacity of SRT as 4400m³/day. However, during visit water discharge was found from discharge point 1. Zero discharge has not been maintained. During visit garland drain around the raw material stock pile (kept in open) has not been observed. Contaminated runoff water during rain will flow to the surface run off treatment plant or to the outside of the plant. It is required to examine /analyze the capacity of SRT and the runoff generation in the premises by an institute of repute. It is also required to construct proper collection arrangement for runoff water from the raw material and product storage yard.</p>
vii.	The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods,	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>Noise level monitoring data for the period of April, 22 to Sept., 22 has been furnished along</p>

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SI No	CONDITIONS	STATUS OF COMPLIANCE
	silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).	with the submitted six monthly compliance. Data reported was within norms. However, third party monitoring data has not been furnished.
viii.	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.	<p style="text-align: center;">BEING COMPLIED</p> <p>As per the record furnished along with the six monthly compliance for the period April, 22 to Sept., 22 total 764 employees has been covered in periodical medical examination.</p>
ix.	The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water tables.	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>A rain water harvesting pond of reported capacity 500000 m³ has been shown. The pond is connected to the run off collection drain with a temporary gate. It was stated that in case of heavy rain the surface run off are directly goes to the rain water harvesting pond along with rain water which may threaten the ground water quality. It is required to construct a permanent wall in place of a temporary gate between the collection drain and the rain water harvesting pond. It was also reported that the stored water is utilized for dust suppression system through tanker.</p>
x.	The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA / EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes. Drinking water supply and health care etc. Suggestions made during the public hearing shall be implemented	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>Environmental protection measures and safeguards recommended in the EIA / EMP report such as dust suppression system, ESP to CPP for control of particulate matter, plantation, rain water harvesting etc has been provided. However, safe guard such as covered coal storage, dust extraction system at raw material storage area yet to be implemented.</p> <p>PP also furnished a copy of the reply submitted on Started Assembly question no 1804 regarding CSR Expenditure. As per the documents furnished expenditure reported as 9925050, 2343598, and 885036 during 2021-22, 2020-21 and 2019-20 respectively on distribution of relief item to villagers, promoting and enhancing of quality education, restoration of art and culture work at Mehandipur, donation to red cross society towards developing covid care facility,</p>

Sl No	CONDITIONS	STATUS OF COMPLIANCE
		Construction of shed in front of OPD at community health centre Jajpur, rural and environmental development Jajpur etc. However, the unit of rupees has not been furnished.
xi.	As mentioned in the EIA/EMP, Rs. 100.00 Crores and Rs. 100.00 Crores earmarked towards the capital cost and recurring cost towards the environmental pollution control measures shall be judiciously utilized to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. The funds so provided shall not be diverted for any other purpose.	<p style="text-align: center;">BEING COMPLIED</p> As per the document furnished capital expenditure incurred on Environment Management so far reported as Rs.1709190155.00 and recurring expenditure reported to be Rs.33560404.00 + Rs.161492880.00 for the period 2021-22.
xii.	The Regional Office of this Ministry at Bhubaneswar/ CPCB/OSPCB shall monitor the stipulated conditions. A six monthly compliance report and the monitored data along with static interpretation shall be submitted to them regularly.	<p style="text-align: center;">PARTIALLY COMPLIED</p> Six monthly compliances for the period April, 22 to Sept., 22 has been furnished vide letter dated 24.11.2022. However, statistical interpretation of data has not been furnished.
xiii.	The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the OPCB and may also be seen at Website of the ministry of Environment and Forests at http://envfor.nic.in . This shall be advertised within seven days from the date of issue of the clearance later, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locally concerned and a copy of the same shall be forwarded to the Regional Office at Bhubaneswar.	<p style="text-align: center;">NOT COMPLIED</p> Details regarding advertisement in news paper has not been furnished.
xiv.	Project authorities shall inform the Regional office as well as the ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.	<p style="text-align: center;">NOT COMPLIED</p> Details of the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work has not been furnished.

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Sl No	CONDITIONS	STATUS OF COMPLIANCE
Ministry's EC letter No.J-11011/491/2009-IA.II(I) dated 28-10-2009 Ferro Chrome Plant (1,00,000 MTPA), 4X16.5 MVA) At/ PO. Kalinganagar Industrial Area, P.S. Kalinganagar, District Jajpur, Orissa by M/s Visa Bao Limited		
A. SPECIFIC CONDITIONS		
i.	Continuous monitoring facilities for all the stacks and sufficient air pollution control equipment viz. fume extraction system with bag house/filters, ID fan and stack of adequate height to submerged arc furnace shall be provided to control emissions below 100mg/Nm ³ . Monitoring of total Chromium (Cr) and Carbon monoxide (CO) shall also be ensured. Standards for Nickel (Ni), Chromium (Cr) and Lead (Pb) shall be within permissible limit. The Orissa Pollution Control Board (OPCB) may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location. At no time, the emission level shall go beyond the prescribed standards. Interlocking facilities shall be provided so that process can be automatically stopped in case emission level exceeds the limit.	PARTIALLY COMPLIED Continuous monitoring facility for two stack has been provided for PM and SO ₂ . Fume extraction system with ID fan and stack has been provided. However, during visit sideways emission was observed during tapping, fume extraction system was found to be inadequate during tapping. As per the monitoring data furnished along with Six monthly compliance for the period Apr22 to Sep22, PM emission varies from 10.67 mg/Nm ³ to 23.92 mg/Nm ³ , SO ₂ emission varies from 153.95 mg/Nm ³ to 474.36 mg/Nm ³ . Monitoring data of total Chromium (Cr) and Carbon monoxide (CO) has not been furnished. Monitoring data of Ni, Cr and Pb has not been furnished.
ii.	In-plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Fugitive dust emissions from the stock pile of raw materials and fines dump in the open area shall be controlled by dust suppression system by routine water sprinkling. Dust extraction system with bag filters shall be provided to control the fugitive dust from raw material handling, screening and conveying section along with product handling section, transfer and feeding points to control fugitive dust emission to meet the OPCB norms. Internal roads shall be made black topped and asphalted. Water spraying shall also be done to prevent the dust emanation due to vehicular movement.	PARTIALLY COMPLIED Chrome ore was found to be kept in covered shed, however dust suppression system at the storage area has not been provided. Dust extraction system along with bag filter has been shown at the material handling and conveying area. Fugitive dust monitoring data has been furnished. Third party monitoring data has not been furnished. During visit dust emanation due to vehicular movement has not been observed. During visit water sprinkling arrangement at the slag crushing section (HARSCO) was not in operation.
iii.	Data on ambient air quality, stack emission and fugitive emission shall be uploaded on the Company's website and also regularly submitted on-line to the Ministry's Regional Office at Bhubaneswar, OPCB	PARTIALLY COMPLIED Data on ambient air quality, stack emission and fugitive emission has not been observed on the Company's website. Display board has been provided outside the premises to display

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Sl No	CONDITIONS	STATUS OF COMPLIANCE
	and SPCB as well as hard copy once in six months. Data on SPM, SO ₂ and NO _x shall also be displayed prominently outside the premises at the appropriate place for the information of general public.	data on SPM, SO ₂ and NO _x for the information of general public.
iv.	Secondary fugitive emission from all sources shall be controlled with in the latest permissible limits issued by the Ministry and regularly monitored. Guidelines/Code of practice issued by the CPCB shall be followed.	PARTIALLY COMPLIED Fugitive emission monitoring data has been furnished however third party monitoring data has not been furnished. Raw material were found to be kept in covered shed as well as in open.
v.	Vehicular pollution due to transportation of raw material and finished product shall be controlled. Proper arrangements shall also be made to control dust emission during loading and unloading of the raw material and finished product.	PARTIALLY COMPLIED Chrome ore was found to be kept in covered shed. Truck were found to be covered with tarpaulin. However, Proper arrangements during unloading for raw material has not been observed.
vi.	Total water requirement from River Kharsuan and IDCO shall not exceed 375m ³ /day. However, make-up water requirement for the proposed Ferro alloy plant shall be met from water allotted to M/s Visa Steel Limited (VSL). Closed circuit cooling system shall be adopted i.e. cooling water shall be recycled/reused in the process to reduce water consumption. The blow down and other discharges including DM effluents shall be collected in a common pond, treated and recycled back to the process and/or used for ash handling, dust suppression and greenbelt development. Domestic waste water shall be treated in septic tank followed by soak pits system and used for green belt development.	BEING COMPLIED Present water consumption reported to be 300 m ³ /day and presently water requirement has been met from water allotted to M/s Visa Steel Ltd. Cooling water has been recycled. It was informed that waste water from demineralization plant has been neutralized in neutrilisation pit and reused, domestic effluent has been treated in STP and treated water is used for greenbelt development.
vii.	Prior permission for the drawl of 375m ³ /day water from river Kharsuan/Bramhani/IDCO from the concerned department shall be obtained. Actual source of water shall be finalized and informed to the Ministry's Regional Office at Bhubaneswar. OPCB and CPCB along with the permission letter.	PLEASE REFER BELOW Presently the EC dated 28-10-2009 has been merged with the EC of M/s Visa Steel Ltd. Vide letter dated 26-02-2021. PP informed that water requirement of the Ferro Alloy plant are met from water allotted to M/s Visa Steel Ltd.'
viii.	'Zero' effluent discharge shall be strictly followed and no waste water shall be	PARTIALLY COMPLIED During visit it was informed that Cooling



SI No	CONDITIONS	STATUS OF COMPLIANCE
	discharged outside the premises.	water has been re-circulated. However, proper collection of runoff water from the slag dump yet to be made. During visit water discharge observed from outlet point 1.
ix.	Regular monitoring of influent and effluent surface, sub- surface and ground water shall be ensured and treated wastewater shall meet the norms prescribed by the State Pollution Control Board or described under the E(P)Act whichever are more stringent.	<p style="text-align: center;">PARTIALLY COMPLIED</p> Ground water and discharge water quality monitoring data has not been furnished along with six monthly compliance. Effluent analysis report of Boiler Blow Down and Cooling Tower Blow Down has been furnished.
x.	Metal recovery plant shall be installed to recover maximum metal through hydraulic jigging process. Discharge from metal recovery plant shall be monitored for the Chromium content and maintained within the permissible limit before recycling and reuse. SAF slag tailing shall be dumped in own premises in secured landfill constructed as per CPCB guidelines after recovery of the metal. Used oils/lubricants shall be sold to authorized recyclers/re-processors.	<p style="text-align: center;">PARTIALLY COMPLIED</p> Metal Recovery plant has been installed to recover metal through hydraulic jigging process. Monitoring data of Chromium from the metal recovery plant has not been furnished. SAF slag tailing found to be dumped in the claimed proposed road construction pathways. Secured land fill has not been observed.
xi.	Chromate slag shall be used for road making only after passing through Toxic Chemical leachability Potential (TCLP) test otherwise ferrochrome shall be recovered from the slag and output waste shall be disposed in secured landfill as per SPCB guidelines. All the other solid waste shall be properly disposed off in environment-friendly manner. No hazardous material shall be spilled out and good housekeeping practices shall be adopted. Hazardous waste shall be handled as per the hazardous waste (Management & Handling) Rules, 1989 and subsequent amendment.	<p style="text-align: center;">PARTIALLY COMPLIED</p> TCLP analysis data has not been furnished. Metal Recovery plant has been installed to recover metal through hydraulic jigging process. Secured landfill as per CPCB guidelines has not been provided. Hazardous Waste Authorization has been accorded by SPCB vide letter no IND-IV-HW-584/13318 dated 09.02.2019 with a validity up to 31.03.2024.
xii	Flue dust from the bag house shall not be dumped anywhere but reused in the process. Chrome ore fines shall be reused in briquetting plant. Dolomite shall also be reused.	<p style="text-align: center;">BEING COMPLIED</p> During visit it was informed that Chrome ore fines are being used in briquetting plant.
xiii.	Proper handling, storage, utilization and disposal of all the solid waste shall be	<p style="text-align: center;">PARTIALLY COMPLIED</p>

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Sl No	CONDITIONS	STATUS OF COMPLIANCE
	ensured and regular toxic metal content in the waste material and its composition, end use of solid/hazardous waste shall be submitted to the Ministry's Regional Office at Bhubaneswar, SPCB and CPCB	Solid waste generated from the Ferro Chrome unit has been found to be dumped within the premises and proposed road. Chromate slag analysis data has been furnished. However, details of utilization, disposal of the solid waste has not been furnished.
xiv.	As proposed, greenbelt shall be developed in at least 17 acres (33%) out of 50 acres land within and around the plant premises as per the CPCB guidelines in consultation with DFO.	<p style="text-align: center;">PARTIALLY COMPLIED</p> During visits plantation has been observed within the premises. PP reported the condition as complied in the submitted six monthly compliances. However details of plantation needs to be furnished to the regional office.
xv.	All the recommendation made in the charter on Corporate Responsibility for Environment Protection (CREP) for the Ferrochrome units shall be strictly implemented.	<p style="text-align: center;">BEING COMPLIED</p> CREP recommendation such as online stack emission monitoring facility to the SAF, continuous ambient air quality monitoring has been provided.
xvi.	All the commitments made to the public during the public hearing/Public consultation meeting shall be satisfactory implemented.	<p style="text-align: center;">PLEASE REFER BELOW</p> As per the EC accorded public hearing was exempted.
xvii.	The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking ,mobile toilets, mobile STP, safe drinking water, medical healthcare, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	<p style="text-align: center;">PLEASE REFER BELOW</p> During visit the industry was in operation. The condition can't be verified at present.
B. GENERAL CONDITIONS:		
i.	The project authorities must strictly adhere to the stipulations made by the Orissa Pollution Control Board (OSPCB) and the State Government.	<p style="text-align: center;">BEING COMPLIED</p> Presently the EC dated 28-10-2009 has been merged with the EC of M/s Visa Steel Ltd. Vide letter dated 26-02-2021. Consent to operate has been accorded by the state pollution control board to M/s Visa steel limited vide letter no vide letter no 5250 -IND-I-CON-5008 dated 26.03.2021 for 01.04.2021 to 31.03.2023.
ii.	No further expansion or modifications in the plant should be carried out without prior	<p style="text-align: center;">NOT COMPLIED</p> The Environmental clearance dated 28.10.2009

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Sl No	CONDITIONS	STATUS OF COMPLIANCE								
	approval of the Ministry of Environment and Forests.	<p>has been transferred from M/s Visa Bao Limited to M/s Visa Steel Limited vide letter no J-11011/491/2009-IA-II(I) dated 26.02,2021. The combined ferro chrome production capacity is 125000 TPA. PP reported the production of Ferro Chrome as follows</p> <table border="1" data-bbox="836 568 1362 703"> <thead> <tr> <th>Period</th> <th>Production (MT)</th> </tr> </thead> <tbody> <tr> <td>2020-21</td> <td>97587</td> </tr> <tr> <td>2021-22</td> <td>127181</td> </tr> <tr> <td>2022-23 till Aug22</td> <td>50382</td> </tr> </tbody> </table> <p>Production during 2021-22 exceeds the Limits.</p>	Period	Production (MT)	2020-21	97587	2021-22	127181	2022-23 till Aug22	50382
Period	Production (MT)									
2020-21	97587									
2021-22	127181									
2022-23 till Aug22	50382									
iii.	At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentrations of SPM, SO ₂ & NO _x are anticipated in consultation with the OSPCB. Data on ambient air quality and stack emission should be regularly submitted to this Ministry including its Regional Office at Bhubaneswar, OSPCB and CPCB once in six months.	<p>PARTIALLY COMPLIED</p> <p>Four continuous ambient air quality monitoring station has been provided, However, details of consultation with pollution control board has not been furnished. Ambient air quality data has been furnished to Regional Office along with the six-monthly compliance.</p>								
iv.	In-plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Fume and dust extraction system with bag filters shall be provided at the transfer and discharge points to control fugitive emissions. Further, specific measures like water sprinkling around the raw material storage areas and asphaltting or concreting of the roads shall be done to control fugitive emissions.	<p>PARTIALLY COMPLIED</p> <p>Fugitive emission monitoring data has been furnished near briquette plant. Data reported was within norms. Fume and dust extraction system with bag filter provided to the furnace. However, during tapping part of the fumes has not been channelize through the stack. Raw material kept in top covered shed. Water sprinkling around the raw material storage area has not been provided. Roads are mainly paved however; silt deposition were found near the raw material storage area. During visit water sprinkling arrangement at the HARSCO metal recovery plant was not in functional state.</p>								
v.	Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR422 (E) dated 19 th May, 1993 and 31 st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.	<p>PARTIALLY COMPLIED</p> <p>Drain has been provided inside the premises to collect run off water. A surface run off treatment system has been shown during visit for treatment of collected water. PP reported the capacity of SRT as 4400m³/day. During visit water discharge was found from discharge point 1.</p>								

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Sl No	CONDITIONS	STATUS OF COMPLIANCE
vi.	The company shall develop rain water harvesting structures to harvest the rainwater for utilization in the lean season besides recharging the groundwater table.	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>A rain water harvesting pond of reported capacity 500000 m³ has been shown. The pond is connected to the run off collection drain with a temporary gate. It was stated that in case of heavy rain the surface run off are directly goes to the rain water harvesting pond along with rain water which may threaten the ground water quality. It is required to construct a permanent wall in place of a temporary gate between the collection drain and the rain water harvesting pond. It was also reported that the stored water is utilized for dust suppression system through tanker.</p>
vii.	The overall noise levels in and around the plant are shall be kept well within the standards (85dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz.75 dBA (daytime) and 70 dBA (nighttime).	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>Noise level monitoring data furnished along with the submitted six monthly compliances for the period of Apr22 to Sep22. Data reported was within norms. However, third party monitoring data has not been furnished.</p>
viii.	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the factories Act.	<p style="text-align: center;">BEING COMPLIED</p> <p>As per the information furnished along with the six-monthly compliance for the period Aril, 2022 to Sept., 2022 764 number of employees covered in periodical medical examination.</p>
ix.	The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>Copy of EIA/EMP has not been submitted to regional Office. PP is requested to submit a copy of the EIA/EMP with implementation status of Environmental protection measure mentioned in EIA/EMP.</p> <p>PP also furnished a copy of the reply submitted on Started Assembly question no 1804 regarding CSR Expenditure. As per the documents furnished expenditure reported as 9925050, 2343598, and 885036 during 2021-22, 2020-21 and 2019-20 respectively. However, the unit of rupees has not been mentioned.</p>

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SI No	CONDITIONS	STATUS OF COMPLIANCE
x.	As proposed Rs.13.10 Crores shall be earmarked towards capital cost and recurring cost/annum for the environment pollution control measures and utilized judiciously to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. The funds so provided shall not be diverted for any other purpose.	<p style="text-align: center;">BEING COMPLIED</p> <p>As per the document furnished capital expenditure incurred on Environment Management so far reported as Rs.1709190155.00 and recurring expenditure reported to be (Rs.33560404.00 + Rs.161492880.00) Rs 195053284.00 for the period 2021-22.</p>
xi.	A copy of clearance letter shall be send by the proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.	<p style="text-align: center;">NOT COMPLIED</p> <p>Copy of letter for submission of clearance letter to the concerned panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO has not been furnished. Copy of clearance letter has not been found uploaded on company's website.</p>
xii.	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF at Bhubaneswar, the respective zonal office of CPCB and the OPCB. The criteria pollutant levels namely; SPM, RSPM, SO ₂ , NO _x (ambient levels as well as stack emissions) or critical sectoral parameters Carbon monoxide (CO), Chromium (Cr), Nickel (Ni) Lead (Pb), indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>Uploading of six-monthly compliance has not been observed at the website along with monitored data. Six monthly compliances for the period Apr22 to Sep22 has been submitted to the Regional Office. A display board has been provided at the main gate to display monitored data. Monitoring data of Carbon monoxide (CO), Chromium (Cr), Nickel (Ni), Lead (Pb), has not been furnished.</p>
xiii.	The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF, The respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Bhubaneswar /CPCB/OPCB shall monitor the stipulated conditions.	<p style="text-align: center;">BEING COMPLIED</p> <p>Six monthly compliances for the period Apr22 to Sep22 has been submitted to the Regional Office</p>

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xiv.	The environmental statement of each financial year ending 31 st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental conditions and shall also be sent to the respective Regional Office of the MOEF at Bhubaneswar by e-mail.	<p style="text-align: center;">PARTIALLY COMPLIED</p> <p>As per the documents furnished it was observed that Environmental statement for the period ending 31st march 21 has been submitted to SPCB. However, it has not been uploaded on the website. PP should also submit a copy of the environmental statement as per the condition, regularly to the Regional Office.</p>
xv.	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at website of the Ministry of Environment and Forest at http://www.envfor.nic.in . This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office at Bhubaneswar.	<p style="text-align: center;">COMPLIED</p> <p>As per the document furnished, advertisement regarding accord of Environmental Clearance has been published in THE SAMAYA and PRAGATIVADI on dated 18.11.2009. However, the clause of seven days has not been followed.</p>
xvi.	Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.	<p style="text-align: center;">NOT COMPLIED</p> <p>Details has not been furnished on the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.</p>
As per the EC accorded vide F. No. J-11011/1000/2007-IAII(I) Dated 5th March, 2011		
i.	Data on ambient air stack and fugitive emission shall be regularly submitted online to Ministry's Regional Office at Bhubaneswar, SPCB and Central Pollution control Board as well as hard copy once in six months and display data on PM ₁₀ , SO ₂ and NO _x outside the premises at the appropriate place for the general public.	<p style="text-align: center;">BEING COMPLIED</p> <p>Data on ambient air quality, stack emission has been furnished to the Integrated Regional Office along with six monthly compliances. Fugitive emission monitoring data furnished vide email dated 03.10.2022. Display board has been provided to display data outside the</p>

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SI No	CONDITIONS	STATUS OF COMPLIANCE
		premises in public domain.
ii.	The National Ambient Air Quality Standard issued by the Ministry vide GSR No.826(E) dated 16 th Nov., 2009 shall be followed.	PARTIALLY COMPLIED Ambient air quality monitoring data has been furnished for PM10, PM2.5 SO2, NOx and CO. Ambient air quality monitoring data as per the GSR No.826(E) dated 16 th Nov., 2009 has not been furnished.
iii.	The project proponent shall also submit six monthly report on the status of the compliance of the stipulated environmental clearance conditions including reports of monitored data (both in hard copies as well as by email) to the respective regional office of MoEF, the respective regional office of CPCB and the SPCB. The regional office of the Ministry at Bhubaneswar shall monitor the stipulated conditions.	BEING COMPLIED Six monthly compliances for the period Apr22 to SEP 22 has been submitted to the Integrated Regional Office.
iv.	The environmental statement for each financial year ending 31 st March in form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environmental (Protection) Rule, 1986 as amended subsequently and shall also be put on the website of the company along with the status of compliance of environmental condition and should also be sent to the respective regional office of MoEF by email.	PARTIALLY COMPLIED As per the documents furnished environmental statement for the period ending 31 st march 2021 has been submitted to pollution control board. Environmental statement has not been uploaded on the website. Copy of two environmental statements has been furnished to the Integrated Regional office.

11. Observations:

The PAs have complied or are in process of complying the conditions stipulated by the Ministry. In this context, information/action plans have been sought on following points:

EC letter dated J-11011/33/2007-IA II (I) dated: 12.06.2007

1. Emission monitoring of gaseous emissions from Ferro-chrome stack, Power plant, Blast furnace, WHRB 1 and WHRB 2 stack has been furnished along with the submitted six monthly compliances of the period Apr22 to Sep22. Stack monitoring data for coke oven has not been furnished with the submitted six monthly compliances. As per the Monitoring report furnished for the period Apr22 to Sep22 PM varies from 10.47mg/Nm3 to 70.43 mg/Nm3, SO2 varies from 26.16 mg/Nm3 to 327.3 mg/Nm3, NOx varies from 15.06 mg/Nm3 to 48.59 mg/Nm3. CO monitoring data from blast furnace has not been furnished. As per the document furnished emission from coke oven reported to be varies from 8.43 mg/Nm3 to 45.98 mg/Nm3 and Sox 54.18 mg/Nm3 to 167.43 mg/Nm3. However, monitoring data of all the

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stack as per the consent order has not been furnished. (Specific condition No.i)

2. Continuous stack emission monitoring facility provided for WHRB-DRI-I, WHRB-DRI-II, CPP, Ferro-chrome plant stack, SMS and Coke Oven plant. Online monitoring facility to Blast furnace has not been provided. Continuous stack monitoring facilities for all the major stacks as indicated in the CTO yet to be provided. Air pollution control system such as ESP, Bag filter has been provided to different unit. As per the Monitoring report furnished for the period Apr22 to Sep22 PM varies from 10.47mg/Nm³ to 70.43 mg/Nm³, SO₂ varies from 26.16 mg/Nm³ to 327.3 mg/Nm³, NO_x varies from 15.06 mg/Nm³ to 48.59 mg/Nm³. As per the document furnished emission from coke oven reported to be varies from 8.43 mg/Nm³ to 45.98 mg/Nm³ and Sox 54.18 mg/Nm³ to 167.43 mg/Nm³. However, monitoring data of all the stack as per the consent order has not been furnished. (Specific condition No.ii)
3. During visit Blast furnace was not in operation. It was stated that the blast furnace was not in operation from the month of Aug 22. Bag filter provided to SMS, ESP provided to WHRB of DRI Unit, Bag filter provided to sub merged arc furnace. However, raw materials were found to be kept in covered shed as well as in open with tarpaulin cover and open. Pulse jet type bag filter has not been observed in raw material storage area. Water sprinkling arrangement has been provided at the coal stock yard. As per the Monitoring report furnished for the period Apr22 to Sep22 PM varies from 10.47mg/Nm³ to 70.43 mg/Nm³, SO₂ varies from 26.16 mg/Nm³ to 327.3 mg/Nm³, NO_x varies from 15.06 mg/Nm³ to 48.59 mg/Nm³. As per the document furnished emission from coke oven reported to be varies from 8.43 mg/Nm³ to 45.98 mg/Nm³ and Sox 54.18 mg/Nm³ to 167.43 mg/Nm³. Roads are mostly black topped however, silt deposition was found on some of the transport road which will contribute in fugitive emission and in silt load for runoff water. Lime plant, Dolo plant was not observed during visit. (Specific condition No.iii)
4. Fugitive emission monitoring data has been furnished. Data reported for six place was within norms. Third party monitoring data has not been furnished. Raw material were found to be kept in covered shed as well as in open with tarpaulin cover and open. (Specific condition No.iv)
5. As per the documents furnished total water consumed during the period 2021-22 is 1988663 m³. PP has furnished an agreement dated 7th June 2021 between IDICO and Visa Steel for supply of water 6000 KL per day of water. However, details of permission from department of Water Resources, Government of Orissa has not been furnished. ETP of capacity 50m³/hr has been provided for treatment of water from power plant. It was informed that cooling tower and boiler blow down water has been used for coke quenching and dust suppression at internal roads. Sewage treatment plant has been established for treatment of domestic waste water. PP reported that treated water has been used for plantation purpose. A surface run off treatment system has been shown during visit. PP reported the capacity of SRT as 4400m³/day. During visit water discharge was found from discharge point 1. Zero discharge has not been maintained. The complainant present during monitoring claimed of black water discharge, however during visit black water discharge not observed. However, sand was found to be sprayed on the soil near the boundary of other discharge point. (Specific condition No.v)
6. During visit SMS and blast furnace was not in operation. It was stated that SMS are

not in operation from 2018-19. PP reported that presently iron skull, scrap, iron ore fines, coke fines, BF slag are sold to other users and char being used at CFBC boilers. It was also stated that Blast furnace was in operation during May and June 22, but due to economically non viability it was shut down. Thickener sludge has been reported to be used for land filling and road construction. Ash from ESP has been reported to be supplied to brick manufacturing unit. Metal recovery plant has been established for chromium recovery from slag. However, Slag from ferro chrome has been dumped inside and outside the premises. Landfill as per the condition has not been constructed. It was informed that used oil are being sold to authorize recycler. (Specific condition No.vi)

7. A rain water harvesting pond of reported capacity 500000 m3 has been shown. The pond is connected to the run off collection drain with a temporary gate. It was stated that in case of heavy rain the surface run off are directly goes to the rain water harvesting pond along with rain water which may threaten the ground water quality. It is required to construct a permanent wall in place of a temporary gate between the collection drain and the rain water harvesting pond. It was also reported that the stored water is utilized for dust suppression system through tanker. (Specific condition No.vii)
8. During visit plantation has been observed along the road, along the boundary. PP reported a green belt area of 173Acre consisting of 162256 Nos. no of plants. Green belt in 181 ha as per the condition yet to be developed. (Specific condition No.viii)
9. CREP recommendation such as online emission monitoring to 9 stack, continuous ambient air quality monitoring, waste heat recovery boiler has been installed, However, online monitoring system to all the stack, 100% utilization of slag, etc yet to be implemented. PP is requested to furnish the point wise compliance status of CREP guidelines. (Specific condition No.ix)
10. **CTO has been accorded to M/s Visa steel limited vide letter no 5250 -IND-I-CON-5008 dated 26.03.2022 for CAPTIVE POWER Plant 75MW (50MW WHRB +25 MWCFCB), Ferro Chrome Plant 5x 16.5MVA (125000TPA), Recovered Ferro chrome Metal Recovery plant 2 of capacity 30TPH. CTO has been accorded to M/s Visa special Steel Limited vide letter no 5256-IND-I-CON-6703 dated 26.03.21 for DRI Kiln (I and II) with steam Generation Facility , 2x500TPD, Blast Furnace , 1x250m3, 175000TPA, Wet Screened iron ore for MBF, 1200TPD. CTO has been accorded to M /s Visa Coke Limited. vide letter no 3229-IND-I-CON-6576 dated 29.03.2019 LAM Coke 400000 Metric Tonne/ Annum with a validity up to 31.03.2023. Although EC has been accorded in the name of M/s Visa steel Limited, CTO has been accorded in different names. (General condition No.i)**
11. A per the EC accorded the products are Mild steel billets, stainless steel billets, alloy steel billets along with intermediate products of sponge iron, hot metal/pig iron and ferro chrome. Since SMS was not in operation the main products are not being manufactured instead intermediate products such as Ferro Chrome, Sponge Iron, Pig Iron are being produced. Coke are also being produced as a product in the name of separate company M/s Visa Coke limited. Ministry may like to take appropriate view in the matter. (General condition No.ii)
12. Four continuous ambient air quality monitoring station has been established.

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- However, details of consultation with pollution control board have not been furnished. Data on ambient air quality and stack emission has been submitted along with six monthly compliances. However, third party analysis data by accredited laboratory has not been furnished. (General condition No.iii)
13. ETP of capacity 50m³/hr has been provided for treatment of water from power plant. It was informed that cooling tower and boiler blow down water has been used for coke quenching and dust suppression at internal roads. Cooling water has been re-circulated. During visit garland drain around the raw material stock pile (kept in open) has not been observed. Contaminated runoff water will flow to the surface runoff treatment plant or to the outside of the plant. It is required to examine /analyze the capacity of SRT and the runoff generation in the premises by an institute of repute. It is also required to construct proper collection arrangement for runoff water from the raw material and product storage yard. During visit water discharge observed from the outlet point 1. The people present (as indicated in the preamble) during monitoring has claimed of black water discharge, however during visit black water discharge has not been observed. Other discharge point was found to be closed during visit. Small sump has been constructed inside the boundary of discharge point 2 and 3. However, the sump has been provided with a gate. It is required to remove the gate for better transparency w r t discharge of collected contaminated runoff water. During visit online monitoring data displayed by the analyser as COD 0.1940 mg/l, TSS 9.330 mg/l, and PH 29.800 Proper collection and treatment of runoff water needs to be provided. (General condition No.iv)
 14. Noise level monitoring data for the period of April, 22 to Sept., 22 has been furnished along with the submitted six monthly compliances. Data reported was within norms. However, third party monitoring data has not been furnished. (General condition No.v)
 15. Status of environmental protection measure as indicated in the Environmental clearance letter has already been depicted in the environmental clearance conditions. Protection measure indicated in EIA/EMP such as recirculation of cooling water, recycle and re use of blow down and DM plant water, internal drain provided for collection of runoff water, providing air pollution control equipment such as ESP, Bag Filter, dry fog type dust suppression system etc has been implemented. However, garland drain around the raw material stock pile (kept in open) has not been observed for collection of contaminated runoff water, to channelize the fume through the stack in FeCr unit during tapping, dust extraction system in raw material unloading area, proper collection and treatment of runoff water from raw material handling area, etc needs to be implemented. PP also furnished a copy of the reply submitted on Started Assembly question no 1804 regarding CSR Expenditure. As per the documents furnished expenditure reported as 9925050, 2343598, and 885036 during 2021-22, 2020-21 and 2019-20 respectively on distribution of relief item to villagers, promoting and enhancing of quality education, restoration of art and culture work at Mehandipur, donation to red cross society towards developing covid care facility, Construction of shed in from of OPD at community health centre Jajpur, rural and environmental development Jajpur etc. However, the unit of rupees has not been furnished. (General condition No.vi)
 16. Six monthly compliances for the period Apr. 22 to Sep. 22 has been furnished to the Regional Office vide letter dated 24.11.22. However, statistical interpretation of data



has not been furnished. (General condition No.viii)

17. Advertisement regarding accord of environmental clearance has been published in The SAMAJ, SAMBAD and new Indian express in English only. Date of publication reported to be 17.06.07. Norms of vernacular language have not been followed. (General condition No.ix)
18. Date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work has not been furnished. (General condition No.x)

EC letter No.: F No. J-11011/1000/2007-IA II (I) Dated 3rd July, 2008

1. Fugitive emission monitoring data has been furnished. Fugitive emission monitoring data has not been furnished along with the six-monthly compliance for the period April, 22 to Sept., 22. Third party monitoring data has also not been furnished. Raw material were found to be kept in covered shed as well as in open with tarpaulin cover and open. (Specific condition No.iii)
2. Dust suppression system has been provided in raw material handling area. Water sprinkler has been provided in coal stock yard, different junction tower, conveyor and transfer points. However water sprinkler in all the stockyard has not been provided. (Specific condition No.iv)
3. During visit checked vehicle was found to be with valid PUC. Transport vehicles were found to be covered with Tarpaulin. PP informed that 03 Tanker used for water sprinkling on internal roads. However, proper unloading arrangement for raw material has not been provided at the storage yard. (Specific condition No.v)
4. PP reported that present water requirement is about 250m³/hr., Closed circuit circulating/ cooling water system has been installed. The waste water from the demineralization (DM) plant is being neutralized in neutralization pit. Treated wastewater is being recycled and reused in various in-house activities, Domestic effluent is being treated in STP and treated water is used for greenbelt development. During visit water discharge was found from discharge point 1. Hence, zero discharge has not been followed. The complainant present during monitoring claimed of black water discharge, however during visit black water discharge not observed. However the condition to achieve zero discharge yet to achieve. (Specific condition No.vi)
5. During visit plantation has been observed along the road, along the boundary. PP reported a green belt area of 173Acre consisting of 162256 Nos. no of plants. As per the EC accorded total area of the plant is 486 Ha. Green belt in 33% area as per the condition yet to be developed. (Specific condition No.xi)
6. CREP recommendation such as online emission monitoring to 9 stack, continuous ambient air quality monitoring, waste heat recovery boiler has been installed, However, online monitoring system to all the stack, 100% utilization of slag, etc yet to be implemented. PP is requested to furnish the point wise compliance status of CREP guidelines. (Specific condition No.xii)
7. During visit rolling mill and CFBC boiler was not in operation. As per the monitoring data furnished for CFBC boiler stack PM10 varies from 10.47 to 20.97, SO2 varies from 90.14 to 217.13 and NOx varies from 40.54 to 48.59, Hg monitoring data has not been furnished. (General condition No.iii)

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8. Four CAAQMS has been established for PM10, PM2.5, SO2, NOx and CO, However details of consultation with SPCB has not been furnished regarding installation of ambient air quality station. Ambient air quality monitoring data and stack emission monitoring data has been submitted with the six-monthly compliance. During visit rolling mill and CFBC boiler was not in operation. As per the monitoring data furnished for CFBC boiler stack PM10 varies from 10.47 to 20.97, SO2 varies from 90.14 to 217.13 and NOx varies from 40.54 to 48.59, Hg monitoring data has not been furnished. (General condition No.iv)
9. Water sprinkler provided at coal stock yard, roads were found to be black topped. However, raw material were found to be kept in covered shed as well as in open which may be a source of fugitive emission. (General condition No.v)
10. ETP of reported capacity 50m3/hr has been provided for treatment of water from power plant. It was informed that cooling tower and boiler blow down water has been used for coke quenching and dust suppression at internal roads. Sewage treatment plant has been established for treatment of domestic waste water. PP reported that treated water has been used for plantation purpose. A surface run off treatment system has been shown during visit. PP reported the capacity of SRT as 4400m3/day. However, during visit water discharge was found from discharge point 1. Zero discharge has not been maintained. During visit garland drain around the raw material stock pile (kept in open) has not been observed. Contaminated runoff water during rain will flow to the surface run off treatment plant or to the outside of the plant. It is required to examine /analyze the capacity of SRT and the runoff generation in the premises by an institute of repute. It is also required to construct proper collection arrangement for runoff water from the raw material and product storage yard. (General condition No.vi)
11. Noise level monitoring data for the period of April, 22 to Sept., 22 has been furnished along with the submitted six monthly compliance. Data reported was within norms. However, third party monitoring data has not been furnished. (General condition No.vii)
12. A rain water harvesting pond of reported capacity 500000 m3 has been shown. The pond is connected to the run off collection drain with a temporary gate. It was stated that in case of heavy rain the surface run off are directly goes to the rain water harvesting pond along with rain water which may threaten the ground water quality. It is required to construct a permanent wall in place of a temporary gate between the collection drain and the rain water harvesting pond. It was also reported that the stored water is utilized for dust suppression system through tanker. (General condition No.ix)
13. Environmental protection measures and safeguards recommended in the EIA / EMP report such as dust suppression system, ESP to CPP for control of particulate matter, plantation, rain water harvesting etc has been provided. However, safe guard such as covered coal storage, dust extraction system at raw material storage area yet to be implemented. PP also furnished a copy of the reply submitted on Started Assembly question no 1804 regarding CSR Expenditure. As per the documents furnished expenditure reported as 9925050, 2343598, and 885036 during 2021-22, 2020-21 and 2019-20 respectively on distribution of relief item to villagers, promoting and enhancing of quality education, restoration of art and culture work at Mehandipur, donation to red cross society towards developing covid care facility, Construction of



shed in from of OPD at community health centre Jajpur, rural and environmental development Jajpur etc. However, the unit of rupees has not been furnished. (General condition No.x)

14. Six monthly compliances for the period April, 22 to Sept., 22 has been furnished vide letter dated 24.11.2022. However, statistical interpretation of data has not been furnished. (General condition No.xii)
15. Details regarding advertisement in news paper has not been furnished. (General condition No.xiii)
16. Details of the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work has not been furnished. (General condition No.xiv)

EC letter No.J-11011/491/2009-IA.II(I) dated 28-10-2009 Ferro Chrome Plant (1,00,000 MTPA), 4X16.5 MVA) At/ PO. Kalinganagar Industrial Area, P.S. Kalinganagar, District Jajpur, Orissa by M/s Visa Bao Limited

1. Continuous monitoring facility for two stack has been provided for PM and SO₂. Fume extraction system with ID fan and stack has been provided. However, during visit sideways emission was observed during tapping, fume extraction system was found to be inadequate during tapping. As per the monitoring data furnished along with Six monthly compliance for the period Apr22 to Sep22, PM emission varies from 10.67 mg/Nm³ to 23.92 mg/Nm³, SO₂ emission varies from 153.95 mg/Nm³ to 474.36 mg/Nm³. Monitoring data of total Chromium (Cr) and Carbon monoxide (CO) has not been furnished. Monitoring data of Ni, Cr and Pb has not been furnished. (Specific Condition No.i)
2. Chrome ore was found to be kept in covered shed, however dust suppression system at the storage area has not been provided. Dust extraction system along with bag filter has been shown at the material handling and conveying area. Fugitive dust monitoring data has been furnished. Third party monitoring data has not been furnished. During visit dust emanation due to vehicular movement has not been observed. During visit water sprinkling arrangement at the slag crushing section (HARSCO) was not in operation. (Specific Condition No.ii)
3. Data on ambient air quality, stack emission and fugitive emission has not been observed on the Company's website. Display board has been provided outside the premises to display data on SPM, SO₂ and NO_x for the information of general public. (Specific Condition No.iii)
4. Fugitive emission monitoring data has been furnished however third party monitoring data has not been furnished. Raw material were found to be kept in covered shed as well as in open. (Specific Condition No.iv)
5. Chrome ore was found to be kept in covered shed. Truck were found to be covered with tarpaulin. However, Proper arrangements during unloading for raw material has not been observed. (Specific Condition No.v)
6. During visit it was informed that Cooling water has been re-circulated. However, proper collection of runoff water from the slag dump yet to be made. During visit water discharge observed from outlet point 1. (Specific Condition No.viii)

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7. Ground water and discharge water quality monitoring data has not been furnished along with six monthly compliance. Effluent analysis report of Boiler Blow Down and Cooling Tower Blow Down has been furnished. (Specific Condition No.ix)
8. Metal Recovery plant has been installed to recover metal through hydraulic jiggling process. Monitoring data of Chromium from the metal recovery plant has not been furnished. SAF slag tailing found to be dumped in the claimed proposed road construction pathways. Secured land fill has not been observed. (Specific Condition No.x)
9. TCLP analysis data has not been furnished. Metal Recovery plant has been installed to recover metal through hydraulic jiggling process. Secured landfill as per CPCB guidelines has not been provided. Hazardous Waste Authorization has been accorded by SPCB vide letter no IND-IV-HW-584/13318 dated 09.02.2019 with a validity up to 31.03.2024. (Specific Condition No.xi)
10. Solid waste generated from the Ferro Chrome unit has been found to be dumped within the premises and proposed road. Chromate slag analysis data has been furnished. However, details of utilization, disposal of the solid waste has not been furnished. (Specific Condition No.xiii)
11. During visits plantation has been observed within the premises. PP reported the condition as complied in the submitted six monthly compliances. However details of plantation needs to be furnished to the regional office. (Specific Condition No.xiv)
12. The Environmental clearance dated 28.10.2009 has been transferred from M/s Visa Bao Limited to M/s Visa Steel Limited vide letter no J-11011/491/2009-IA-II(I) dated 26.02,2021. The combined ferro chrome production capacity is 125000 TPA. PP reported the production of Ferro Chrome as follows:

Period	Production (MT)
2020-21	97587
2021-22	127181
2022-23 till Aug22	50382

Production during 2021-22 exceeds the Limits. (General condition No.ii)

13. Four continuous ambient air quality monitoring station has been provided, However, details of consultation with pollution control board has not been furnished. Ambient air quality data has been furnished to Regional Office along with the six-monthly compliance. (General condition No.iii)
14. Fugitive emission monitoring data has been furnished near briquette plant. Data reported was within norms. Fume and dust extraction system with bag filter provided to the furnace. However, during tapping part of the fumes has not been channelize through the stack. Raw material kept in top covered shed. Water sprinkling around the raw material storage area has not been provided. Roads are mainly paved however; silt deposition were found near the raw material storage area. During visit water sprinkling arrangement at the HARSCO metal recovery plant was not in functional state. (General condition No.iv)
15. Drain has been provided inside the premises to collect runoff water. A surface run off treatment system has been shown during visit for treatment of collected water. PP reported the capacity of SRT as 4400m³/day. During visit water discharge was found

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from discharge point 1. (General condition No.v)

16. A rain water harvesting pond of reported capacity 500000 m³ has been shown. The pond is connected to the run off collection drain with a temporary gate. It was stated that in case of heavy rain the surface run off are directly goes to the rain water harvesting pond along with rain water which may threaten the ground water quality. It is required to construct a permanent wall in place of a temporary gate between the collection drain and the rain water harvesting pond. It was also reported that the stored water is utilized for dust suppression system through tanker. (General condition No.vi)
17. Noise level monitoring data furnished along with the submitted six monthly compliances for the period of Apr22 to Sep22. Data reported was within norms. However, third party monitoring data has not been furnished. (General condition No.vii)
18. Copy of EIA/EMP has not been submitted to regional Office. PP is requested to submit a copy of the EIA/EMP with implementation status of Environmental protection measure mentioned in EIA/EMP. PP also furnished a copy of the reply submitted on Started Assembly question no 1804 regarding CSR Expenditure. As per the documents furnished expenditure reported as 9925050, 2343598, and 885036 during 2021-22, 2020-21 and 2019-20 respectively. However, the unit of rupees has not been mentioned. (General condition No.ix)
19. Copy of letter for submission of clearance letter to the concerned panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO has not been furnished. Copy of clearance letter has not been found uploaded on company's website. (General condition No.xi)
20. Uploading of six-monthly compliance has not been observed at the website along with monitored data. Six monthly compliances for the period Apr22 to Sep22 has been submitted to the Regional Office. A display board has been provided at the main gate to display monitored data. Monitoring data of Carbon monoxide (CO), Chromium (Cr), Nickel (Ni), Lead (Pb), has not been furnished. (General condition No.xii)
21. As per the documents furnished it was observed that Environmental statement for the period ending 31st march 21 has been submitted to SPCB. However, it has not been uploaded on the website. PP should also submit a copy of the environmental statement as per the condition, regularly to the Regional Office. (General condition No.xiv)
22. Details has not been furnished on the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work. (General condition No.xvi)

EC accorded vide F. No. J-11011/1000/2007-IAII(I) Dated 5th March, 2011

1. Ambient air quality monitoring data has been furnished for PM10, PM2.5 SO₂, NO_x and CO. Ambient air quality monitoring data as per the GSR No.826(E) dated 16th Nov., 2009 has not been furnished. (Condition No.ii)
2. As per the documents furnished environmental statement for the period ending 31st march 2021 has been submitted to pollution control board. Environmental statement

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has not been uploaded on the website. Copy of two environmental statements has been furnished to the Integrated Regional office. (Condition No.iv)



(डॉ.टी. एच. महतो/Dr. T. H. Mahato)

वैज्ञानिक-डी/ Scientist 'D'



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ANNEXURE-4
Tel: 2564033/2563924
EPABX : 2561909/2562847 805
Email : paribesh1@dataone.in
Website : www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

(Department of Forest & Environment, Govt. of Odisha)
Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII
Bhubaneswar - 751012

No. 12433 IND/1/CON/ 5008

Date 10.07.15

By Speed Post/ FAX

DIRECTION UNDER SECTION 33 (A) OF WATER (PCP) ACT, 1974

Whereas, you are operating a Sponge Iron based Steel Plant having 2x500 TPD DRI Kilns; 75 MW CPP (50 MW WHRB + 25 MW CFBC); 2x16.5 MVA Ferro Chrome Plant (50,000 TPA); 1x250 m³ Blast Furnace (1,75,000 TPA -Pig Iron); 0.5 MTPA SMS having 1x80 T/Heat-EAF, 1x80 T/Heat-LRF, 1x3/4 Strand -Billet Caster; and 0.5 MTPA-Rolling Mill at- Kalinganagar Industrial Complex, Jhakhapura in the district of Jajpur in the name and style of **M/s. Visa Steel Ltd.** Consent to operate has been granted up to 31.03.2016, subject to strict compliance of consent conditions;

BB
Back
5-07-15

And whereas, you have been stipulated with a special condition in the consent to operate order that under no circumstances there shall be discharge of any effluent to outside of the factory premises. It has been further stipulated that the surface runoff generated inside the factory premises shall be collected through dedicated garland drains and shall be adequately treated by a series of settling tanks of appropriate capacity so as to meet the prescribed standard of the Board before its discharge to outside;

And whereas, discharge of polluted water containing ash to outside of the factory premises leading to the nearby agricultural land was published in "The Dharitri" dtd. 25.06.2015 and you were directed vide Board's letter No. 10474, dtd. 27.06.2015 to take necessary remedial measures to stop discharge of effluent/ polluted water to outside of the factory premises and to furnish the cause of such lapses made on your part. You have not responded to the said direction of the Board so far.

And whereas, the above said matter regarding discharge of polluted water to outside the factory premises was investigated by the Regional Officer, SPC Board, Kalinganagar on 23rd and 24th June 2015 and such discharge of wastewater from the factory premises was also noticed during the investigation

RECEIVED

NO.

15 JUL 2015

Handwritten signature

P.T.O

R. O. SPC Board

(Copy of the investigation report enclosed). It was observed that the agricultural land situated adjacent to the railway line near village Satbanashia has been affected due to contamination of surface runoff water containing charcoal, which has also silted the said land. Photographs taken and observation made during the investigation confirm such allegations made against your plant. Analysis of the discharge quality indicates higher concentration of phenol and cyanide in the discharged wastewater;

And whereas, discharge of surface runoff water has again been observed by Regional Officer, SPC Board, Kalinganagar again on 08.07.2015 which continued up to 09.07.2015;

And whereas, such discharge of effluent to outside of the factory premises and the discharge containing higher concentrations of phenol and cyanide are gross violations of the consent conditions and Sec- 25 & 26 of Water (PCP) Act, 1974 and it clearly indicates that you have failed to comply with the consent conditions and directives issued from the Board from time to time and polluted the surrounding environment;

Now therefore, by virtue of the power conferred under Section 33(A) of the Water (PCP) Act, 1974, the competent authority in the State Pollution Control Board, Odisha hereby direct you to take necessary preventive and corrective measures and stop discharge of wastewater / surface runoff to outside of the premises immediately. You are further directed to submit a detailed action plan ^{within} for containment/ treatment/ reuse of the effluent/ surface runoff generated in the factory, so that such contaminated discharge and its effect on public property is prevented. Your reply along with action plan should reach this office within 10 days from the date of issue of this order. Any further violation in this regard shall be viewed seriously and shall lead to issuance of Direction of Closure of the whole industry without giving any further opportunity and time.

Encl : As above


Member Secretary

To

The Executive Director,
M/s. Visa Steels Ltd.,
At- Kalinganagar Industrial Complex,
Jakhapura -755 026
Dist - Jajpur

Tel : 06726-221153

E mail : rospcb.kalinganagar@ospcbboard.orgWebsite : www.ospcbboard.org

REGIONAL OFFICE KALINGANAGAR
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
AT- DHABALAGIRI, NEAR OMC OFFICE, J.K Road, PO: Ferro Chrome Plant, Jajpur
DIST- JAJPUR-755019, ODISHA, INDIA

No. 490 / IND-70
From,
Er P. K. Behera
Regional Officer

Date. 17/03/2020
E-mail/Speed Post

To,
The Member Secretary
State Pollution Control Board, Odisha
Bhubaneswar.

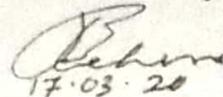
Sub: Inspection & monitoring Report of M/s Visa Steel Limited,
Kalinganagar, Dist-Jajpur -Regarding

Sir,

In inviting a reference to the above cited subject, Please find herewith the inspection along with monitoring report of M/s Visa Steel Limited, Kalinganagar, Jajpur for kind information & necessary action.

Encl : As Above

Yours' Faithfully


17.03.20
Regional Officer

INSPECTION REPORT OF M/S VISA STEEL LTD, KALINGANAGAR INDUSTRIAL COMPLEX, JAJPUR.

Name of the Industry	Visa Steel Ltd, Kalinga Nagar Industrial Complex, Jajpur.
Date of Inspection	7 th March 2020
Inspecting Officers	Er P K Behera, RO Er D L Mohapatra, DEE Er M M Sahoo, AEE

The industry was inspected to verify the compliance status of Consent to operate conditions as well as present environment practices for renewal of consent to operate and to verify the fact of complaint received as mentioned below.

Earlier public complaint was received by the Board from Kalinganagar Paribesh Surakhya Samittee vide its letter no. 320/KNPSS/2019 dtd. 16.11.2019 which was forwarded to RO vide letter no 13712 Dtd 21.12.2019 regarding illegalities in renewing the CTO order of M/s Visa Steel Ltd by Sri Aswani Kumar Dhal, Prseident Kalinganagar Paribesh Surkhya Samiti, Jajpur, & Complant Dtd 11.02.2020 by Sri Susanta Das, S/o Ganeswar Das, Jajpur regarding demand to revoke the consent to operate order of Visa Steel beyond 31st March 2020 and issuance of closure direction & complaint received from Kalinganagar Paribesh Surkhya samiti, jajpur vide its letter no. 334/KNPSS/2020 Dtd 03.03.2020 regarding Air Pollution and high concentration of Carbon Monoxide and Nitrogen Oxide from the stack emission and ambient air quality of M/s Visa Steel Ltd by Sri Aswani Kumar Dhal, Prseident. The relevant issues connected with the consent conditions, raised in the complaints, have also been addressed in the inspection report.

Sri. Asit Kumar Patry, GM-SHE, Sri Sanjeev Doloria, VP Operation & Sri Subash Chandra Das, Manager Environment of the industry were present during inspection

The CTO of the industry for following product is valid up to 31.03.2020.

SL No	Product	Quantity
2	Captive Power Plant	75 MW(WHRB 50 MW + CFBC 25 MW)
3	Ferro Chrome Plant(FAP Unit-1 & 2)	5 X 16.5 MVA (125000 TPA)

The production details (During 2017-18, 2018-19 & 2019-20 (till January 2020) & present operational status are as follows

Sl.No.	Unit name	Rated Capacity(size)	Production during 2017-18	Production during 2018-19	Production during 2019-20(till January 2020)	Present Operational status
2	CPP	75 MW(50MW WHRB+25MW (CFBC)	465157 MW	460730MW	236867	operational
3	Ferro Alloys Plant(FAP)	5x16.5 MVA	115020Ton	106341 Ton	44133 Ton	FAP-2 only operational

Raw material consumption

Name of raw materials	Consumption of raw material in Ton		
	During the financial year (2017-18)	During the financial year (2018-19)	During the financial year (2019-20 till January 2020)
Coal	560049 T	484583 T	136893 T
Crume ore	261539 T	244436 T	101555 T
Lime	-	9938 T	2812 T
Quartzite	-	22937 T	9364 T
Molases	-	16557 T	6528 T

OPERATIONAL STATUS

FAP-2 & CPP was under operation on the day of visit.

A. Power Plant (50 MW power plant through WHRB & 25 MW CFBC)**WHRB(50 MW)**

The unit has installed 2 x 48 TPH WHRB for generation of power using DRI kiln off gas. The unit has also provision 4 x 24.5 TPH Boilers for generation of power using coke oven gas. The total power generation is 25 MW each. During the day of visit WHRB attached to kiln-I & Kiln-II were in operation.

CFBC power plant.

The unit has 1 x 160TPH CFBC boiler for generation of 25 MW. During visit the CFBC power plant was in operation. The power plant is having coal handling plant-120TPH, DM plant-2 x 50M³/hr (consists of dual media filter, activated carbon filter, SAC, SBA, mixed bed reactor and ultra filtration) and Ash handling plant.

Air pollution control measures:

- The unit has installed ESP of air volume handling capacity 2,90,000 m³/hr in the stack attached to CFBC boiler to control particulate matter emission.
- Fly ash is collected through pneumatic conveying system to silo. From silo it is taken to disposal site in moisten condition and also given to fly ash brick making units on request.
- Bed ash is passed through a paddle mixer where water is sprayed through nozzles from where it is taken pneumatically to silo. From silo it is taken designated dump site.
- 56 nos. nozzles of Dry fog system is provided at feeding and transfer points of CHP to control fugitive emission.
- The unit has installed jumbo type water sprinkler at coal stack yard to control fugitive emission.
- Major solid waste from CFBC power plant is fly ash and bottom ash. Fly ash generation is 180 to 200 TPD & bottom ash generation is 30-40 TPD.

Water Pollution Control measures adopted:-

The detail fresh water consumption in power plant is as per below.

Sl. No.	Purpose	Quantity
---------	---------	----------

		M ³ /day
1	Cooling make up	3183
2	Boiler feed	424
3	Domestic and other	636

Waste water generation and treatment system:

- About 800 m³ per day of wastewater is generated from cooling blow down and boiler blow of Power plant. It is collected in settling tanks followed by a reverse osmosis plant of capacity 1000 m³ and the treated water reused in the cooling tower & DM Plant.
- DM plant regeneration is neutralized in neutralization pit followed by treatment in reverse osmosis plant.

B. Ferro Chrome Unit:-

The unit is having two units of Ferro Chrome Plant. Complex -1 & Complex-2

Complex-1 consists of Furnace- 2× 16.5 MVA and complex-2 (previously Visa Bao Ltd.) consists of Furnace- 3× 16.5 MVA (CTE obtained for 4× 16.5 MVA). During inspection both Ferrochrome complex-I & II were in operation.

Pollution Control measures adopted at Ferro Alloy unit (Complex-1) of 2 x 16.5 MVA

Air pollution control measures adopted at furnace area by the unit.

- The unit has installed two separate GCP system consists of air cooled heat exchanger followed by bag filter (4320 nos) with compartments for each furnace with air volume handling capacity 2,20,000 m³/hr each. Clean gas from Bag filter passed through the common stack of height 45 m.
- The unit has installed Pneumatic dust handling system at the base of bag filter hoppers with silo capacity 40m³ dust extraction system & conditioner for moistening.
- The fume exhaust hood with duct is provided around the furnace circumstance to capture the fume generated during tapping operation. The captured fume taken to the GCP system.
- FAP-I has two covered shed for storage of chromium & briquette of storage capacity 2000 MT each
- Coke, quartz, iron ore and magnesite are stored openly in the stackyard without any storage and sprinkling facility.
- The unit has provided 25 no of water sprinklers in the internal roads.
- The additional bag filters provided at FAP-I are as follows

ATTACHED TO	NAME OF EQUIPMENT	NO. OF BAG	GAS HANDLING CAPACITY (NM ³ /hr)	HEIGHT OF STACK
Ground hopper & BC-2 conveyor upto Day bin building bunker feeding	Dust Extraction System # 1	126	25,000	32 M
Daybin building batching	Dust Extraction System # 2	364	74,000	32 M
Furnace building feeding	Dust Extraction System # 3	10	22,000	30 M
Brequette Plant	Dust Extraction System # 4	308	60,000	31 M

Pollution control measures at raw material handling area.

The unit has installed dry fog system at ground hopper and double deck vibrating screen to control fugitive emission.

Water pollution control measures:-

- There is no process effluent generation from the unit.
- Cooling water completely recycled with makeup water
- Soft water regeneration effluent of 5m³/day neutralized and utilized in dust suppression and civil construction work
- Wash water from jigging plant is treated in settling tanks and recycled with makeup water.
- The units has provided 49 nos. of pressurized nozzles at RMHS and feeding points to control fugitive emission.

Solid Waste management:

Total slag generation is about 70 TPD. After recovery of metal from slag in MRP of capacity 2x5TPH stored in designated dump area of 1 Acre land and is utilized for road making and area development. Similarly, generation of flue dust is about 4TPD which is utilized in Briquetting plant.

Pollution Control measures adopted at Ferro Alloy unit (Complex-2) of 3 x 16.5 MVA

The unit has obtained CTE for 4x16.5 MVA Ferro Alloys Furnace to produce Ferrochrome of 1,00,000 Ton/annum with briquetting plant of capacity 2x30 TPH in the name of M/s Visa Bao Ltd. Later the unit has merged with M/S Visa Steel Ltd.

Air pollution control measures adopted at furnace area by the unit.

- The unit has installed two separate GCP system consists of air cooled heat exchanger followed by bag filter (2160 nos) with compartments for each furnace with air volume

handling capacity 2,20,000 m³/hr each in three furnace. Clean gas from Bag filter passed through the common stack of height 45 m.

- b) The unit has installed Pneumatic dust handling system at the base of bag filter hoppers with silo capacity 40m³ dust extraction system & conditioner for moistening.
- c) The fume exhaust hood with duct is provided around the furnace circumstance to capture the fume generated during tapping operation. The captured fume taken to the GCP system

Pollution control measures at raw material handling area.

The unit has installed dry fog system at ground hopper and double deck vibrating screen to control fugitive emission.

Briquetting Plant:

The pollution control systems installed are as follows:

- a) At drier building all the transfer point of conveyor belts are covered with two numbers bag filter of capacity 20,000 m³/hr with stack of 20 m. height has installed.
- b) The unit has provided two numbers bag filters of capacity 25,000 m³ each attached to each of the two number Dryer.
- c) At raw material bin mixing building all the transfer point of conveyor belts are covered with bag filter of capacity 20,000 m³/hr with stack of 20 m. height has installed.
- d) At birquette building the unit has provided a bag filter of capacity 20,000 m³/hr with stack of 20 m. height has installed.

Water pollution control measures:

- a) Total water requirement for two furnaces is 300 m³/day.
- b) Soft water regeneration effluent of 5 M³/day neutralized and utilized in dust suppression and civil construction work.
- c) Wash water from jiggling plant is treated in settling tanks and recycled with makeup water.
- d) The units has provided 20 nos. of pressurized nozzles(DFS) at RMHS and feeding points to control fugitive emission.
- e) The units has provided 27 nos. of nozzles at brequite feeding points to control fugitive emission.
- f) The unit has provided 18 number of water sprinklers along the internal roads.

Solid Waste management:

Total slag generation is about 70TPD. After recovery of metal from slag in MRP of capacity 2x5TPH stored in designated dump area of 1 Acre land and is utilized for road making and area development. Similarly, generation of flue dust is about 4TPD which is utilized in Briquetting plant.

COMPLIANCE STATUS OF CONSENT TO OPERATE CONDITIONS:

The point wise compliance status of consent conditions of Consent to Operate was verified and the status report is presented below.

AIR POLLUTION CONTROL		
1	All the air pollution control devices like ESPs/GCPs/Bag filters installed at various process units shall be maintained, operated efficiently and continuously so that particulate matter emission from the stack shall meet the prescribed standard of the Board as indicated in 'Table-C'. The industry shall ensure continuous and effective operation of all the APC devices through preventive maintenance.	Detailed APCs installed at different units are mentioned above. During visit stack monitoring were conducted at the main stack of different units. From the monitoring result it was revealed that the particulate matter were within the prescribed standard of the Board. The analysis report is annexed separately.
2	All the potential fugitive dust generating areas of all the process shall be covered with the adequate suction points. The collected dust / fumes shall be treated in the GCPs / Bag filters/ Scrubbers.	Individual suction hoods have been provided near tapping area of the entire furnace for sucking the smokes. The hood ducts are connected to respective bag filters. During visit GCPs were functioning effectively.
3	Appropriate air pollution control devices shall be installed to collect and treat the secondary emission from tapping area and casting areas of the blast furnace and Ferro alloy furnace.	The unit has installed secondary emission control system at Blast Furnace and Ferro Alloy units. During visit all the suction hood along with secondary emission pollution control system, tapping area for sucking the smokes & channeling to GCP were operating effectively.
4	All the online continuous stack emission monitoring systems (CEMS) for measurement of particulate matter and gaseous pollutants shall be operated effectively & uninterruptedly and the online data so generated shall be transmitted to SPCB and CPCB server on a continuous basis.	During visit it was verified that online continuous stack emission monitoring systems are operational at, Captive Power Plant, WHRB, Ferro Chrome (Unit-1). It was verified that RT-DAS Data linkage to OSPCB server has been provided and data is being transmitted to the SPCB server.
5	Online monitoring system for PM, SO ₂ , NO _x , Hg for thermal power plants as per CPCB guideline for CEMS, July 2017 and Standards prescribed for these parameters by MoEF & CC Dt 07.12.2015 shall be complied.	The unit has installed online CEMS for the parameters PM ₁₀ , SO ₂ & NO _x at the stack attached to CFBC. It was verified from the CEMS that the above mentioned parameters are within the standard.
6	All the online continuous ambient air quality monitoring station (CAAQMS) for measurement of particulate matter and gaseous pollutants shall be operated effectively & uninterruptedly and the online data so generated shall be transmitted to SPCB and CPCB server on a continuous basis.	It was verified that, Four numbers On-line Ambient Air Quality Monitoring System (AAQMS) have been established within the factory premises as well as the real time data transferred to SPCB & CPCB server. i) Behind the guest house ii) Near HRD Office iii) Near WTP iv) Near DM Plant
7	Steps shall be taken for regular monitoring of Mercury (Hg) in the stack of AFBC boiler and	Stack Monitoring was carried out by M/s Visiontek Consultancy Pvt Ltd(NABL

	submit data to the record.	accredited) with an interval time frame as reported.
8	The unit shall provide low NO _x burners to reduce NO _x emission to keep the level within the prescribed standard by MoEF & CC vide notification dtd 07.12.2015	The unit has not installed Burners. As reported NO _x emission was within limit so, there was no need to provide NO _x burners to keep the level within limit. The same was also verified from the report of monitoring submitted by the unit.
9	Steps shall be taken for installation of Flue Gas Desulphurisation (FGD) system in future if required to keep the SO ₂ level within 600 mg/Nm ³ to conform the MoEF & CC notification dated 07.12.15. This shall also include management and disposal of effluent slags solid wastes to be generated from FGD system.	Flue gas Desulphurization (FGD) has not been provided by the unit till date. The emission level of SO ₂ is within the prescribed standard as low sulphur coal (Imported) & there is no scope for high sulphur coal and hence FGD is not required. It was also verified from the monitoring report of the unit submitted to the Board & Board Monitoring Report as well as CEMS that SO ₂ level is within the prescribed standard.
10	The pneumatic Dust Handling system installed at the hoppers of all the ESPs and BFs shall be operated continuously and effectively so that no fugitive dust nuisance is created.	The unit has installed Pneumatic Dust Handling system at all the hoppers of ESP attached to DRI units, CFBC and PDHS at Bag filters attached to Ferro Alloy Plant (unit-1 & unit-2) and SMS. During visit all the PDHS were operating effectively.
11	Telescopic chute shall be installed at the bottom of the hoppers/silo wherever applicable to prevent emission of fugitive dust during material transfer/unloading.	Telescopic chute has already been installed at four different locations. i. At char bin of DRI. ii. At Lumps & fines bin of DRI. iii. Two separate silo attached to GCP of Ferro Alloy unit. These are found to be operating effectively.
12	Iron ore and coal used in the plant shall be stored under covered Shed. Material storage area of the plant and approach roads shall be covered with adequate sprinkling facility. The water sprinkling system shall be kept operational all the time to avoid any fugitive dust nuisance.	Major portion of the raw materials have been placed under covered shed. Rest of raw materials were in open yards. The unit has provided covered shed for storage of Chrome ore at FAP-1 & FAP-2 separately.
13	Dust suppression facilities by provision of adequate water sprinkling shall be made at the active dumping area and roads to prevent dust nuisance in the area.	The unit has provided 10 numbers water sprinkling arrangement system at active dump area. Apart from this manual water sprinkling system is carried out in the dump area by tankers
14	The industry shall comply with all the stipulations contained in the Gazette Notification of Govt. of India vide NO. 155, dtd. 31.03.2012 (Copy enclosed). For emission standard, the details of 'Table-C' of this order is applicable.	To prevent dust nuisance in the area, dust suppression facilities like dry fog systems installed at Iron ore hopper, coal hopper and chrome ore hopper area. In addition dry fog systems have been also installed at different transfer points of Briquette plant and raw material transfer circuit. The unit has installed 156 numbers of fixed water sprinklers at all

		internal roads and at the active dumping area and found to be functioning.
16	Accumulation of dust and other solid waste in the work zone and non-dumping areas inside the factory premises shall be avoided. The work zone area shall be properly cleaned either manually or mechanically every day and the dust so collected shall be disposed off in the designated dump site.	During visit no accumulation of dust observed at the CPP and FAP-I area. However housekeeping needs more improvement in RMHS of Ferro chrome complex-2, since significant dust accumulation was observed.
17	The approach roads and internal roads shall be fully concreted / blacktopped. All the roads shall be cleaned periodically to avoid accumulation of dust. Adequate sprinkling facility, preferably by fixed water sprinklers shall be provided alongside all the internal roads to prevent generation of fugitive dust during vehicular movement.	At present approx. 9 km. of internal roads are black topped and 2 km. road is RCC. Adequate sprinkling facility like fixed water sprinklers & manual sprinkling through water tankers provided along the road to prevent fugitive dust during vehicular movement.
19	The industry shall put up sign boards at appropriate places with nomenclature of the stacks in consultation with Regional Officer of the Board. It shall install electronic display board in front of main gate to display the monitoring data, prescribed standard for public information.	The unit has installed digital display Board in front of the main gate for display of environmental information.
20	The ambient air quality shall conform to the Notional Ambient Air Quality standards as per the notification of MoEF dated 16 th Nov 2009 (annexed).	During visits the AAQ monitoring has been conducted at different locations of the factory premises & analysis report attached for reference.
WATER POLLUTION CONTROL		
✓	Specific water consumption shall be limited within 3.5 M3 per megawatt hour as per MOEF and CC vide notification no 07.02.15.	Present specific water consumption per megawatt hour is 2.85 m ³ /MW as per the record available in the industry.
✓	The industry shall maintain ZLD during dry seasons. Surface Run off discharged to outside during monsoon shall meet the prescribed standard	The unit has provided a SRTS of 4400 m ³ /day to treat the surface runoff during moon soon before discharging to outside.
✓	Under no circumstances there shall be any discharge of any effluent to outside the factory premises. Water used for cooling purpose shall be fully recycled. Water used in various processes shall be suitable treated and recycled in those processes.	Seepage generated near dyke of the storm water reservoir was found to be discharged to outside through culvert-1 near main gate during inspection. The samples were collected in two different days i.e 07.03.2020 & 11.03.2020 and analysis result is enclosed. It is revealed from the analysis report that its quantity is meeting the prescribed discharged standard of the Board.
4	Waste water generated from raw water treatment system and back wash of filtration plant shall be properly treated and taken to guard pond and reused.	The industry is using the waste water after proper treatment in CPP.
5	Blow down from WHRB boiler / AFBC boilers and all the cooling towers shall meet the following standards before it is discharged to the common monitoring basin and shall be used for dust	It was verified that the unit has separate laboratory for raw water & DM plant water analysis and on the basis of laboratory report water monitoring is being done.

	<p>suppression:</p> <p>a. For boiler blow down:</p> <p>SS - 100 mg/l</p> <p>O&G - 20 mg/l</p> <p>Cu (total) - 1.0 mg/l</p> <p>Fe (total) - 1.0 mg/l</p> <p>b. For cooling tower blow down:</p> <p>Free available chlorine-0.5 mg/l</p> <p>Zinc (Zn)- 1.0 mg/l</p> <p>Chromium (total)-2.0 mg/l</p> <p>Phosphate (PO₄)-2.0 mg/l</p>	
6	The cooling blow down and boiler blow down of CFBC power plant shall be treated in primary treatment followed by Reverse Osmosis (RO) System and treated water shall be reused completely. RO rejects shall be reused for dust suppression and ash handling.	Being complied with.
7	The industry shall operate mechanized wheel washing system along with effluent treatment and recycling facilities for the raw material/product/solid waste transport vehicles provided near the weighbridge at the exit gate	The unit has installed a wheel washing system near material gate & found operating. Oil skimmer has been provided for removal of oil water and recycled again for wheel washing.
8	The domestic effluents shall be suitably treated in STPs / septic tanks followed by soak pits so as to meet the prescribed standard of the Board before discharge/ reused.	The unit has constructed one STP (150 M ³ /day) for treatment of domestic waste water near GT hostel. Apart from this another two STPs of capacity 45 KLD has been provided at the township & Canteen building each.
9	The runoff water from the whole factory premises including solid waste dumping area shall be collected through dedicated garland drains and shall be adequately treated by a series of settling tanks of appropriate capacity so as to meet the prescribed standard of the Board before discharged to outside/reused.	The unit has provided a surface run off treatment system of capacity 4400 m ³ / Day consist of following units i) Bar Screen ii) O & G separation unit iii) Settling Tank(1200 m ³) iv) Diffused Aeration Tank(1100 m ³) v) Clarifloculator (1000 m ³ /Hr) vi) Activated Carbon Filter(2 No 250 m ³ /hr) vii) Multi garde filter (1 No X 250 m ³ /Hr) Further the unit has provided a Reverse Osmosis Plant of 1000 m ³ per day for further treatment of water taken from wastewater reservoir. After treatment from reverse Osmosis Plant, the treated water is taken for process use of CPP, DRI and also for uses in the activities like dust suppression, civil construction, plantation etc. No discharge of any waste water from the factory premises to outside was observed. However a small quantity of seepage water

		was generated near the dyke of the earthen reservoir & scanty flow of that seepage water was observed to be discharging to outside through culvert-1 near main gate. The water samples were collected on two different days & it is revealed from the analysis report that its standard is meeting the prescribed discharged standard.
10	Surface run off from solid waste dumping area shall be treated in settling tanks to meet the prescribed standard of the board before discharge to outside/reused.	Settling tanks have been provided near solid waste dumping area & the out let of settling tank are connected with the existing SRTS.
11	Dumping of solid waste shall be made at designated locations in a systematic manner with proper engineering applications by providing proper slope, angle, berms, height, toe wall, retaining wall and road network. The active dumping area shall be kept at minimum. The exhausted dump area shall be technically reclaimed by spreading a layer of soil with proper compaction and consolidation. Biological reclamation of the same shall be made by planting saplings of appropriate species. Adequate provision for watering of plants and protection of trees shall be made.	The unit has 50 acres of land for disposal of solid wastes. Presently different types of solid wastes generated from operating units is disposed at about 30 Acres of land with dozing/compacting with earth material. In addition the unit has installed 10 nos fixed water sprinklers & manual water sprinkling arrangement through water tankers in the dumping area to arrest dust particle during dumping time.
12	The Industry shall have adequate space at point of time for waste disposal at least for a period of next two years. Before using any new patch of land / site for solid waste dumping, the industry shall obtain prior consent to establish of the Board.	As mentioned above the unit ash earmarked 50 acres of land for disposal of solid waste. Till date they have utilized 30 acres of land for dumping activity.
13	Fly ash generated from the power plant shall be fully utilized in various areas like brick making, tile making, road construction etc. in accordance with the Fly Ash Notification, 2009.	About 63809 MT Ash generated during April 2019 to January 2020 and 100% ash has been supplied to different fly ash brick manufacturing industry.
10	Consent to operate is subject to availability of all other statutory clearances required under relevant Acts / Rules and fulfillment of required procedural formalities.	-
Additional Conditions:		
A	The unit has to provide adequate number of water sprinklers at raw material stock yard of FAP Complex-1	The unit has provided 15 nos water sprinklers at raw material stock yard of FAP-I.
B	The Unit has to provide safe approach to the stack attached to FAP complex-1 for smooth and safe stack monitoring purpose.	The unit has provided cages to the monkey ladder all throughout the length.
The Industry shall comply with the following conditions by February 2020		
C	Surface runoff drain from FAP-2 area to existing surface runoff treatment system(SRTS) shall be made concreted to avoid contamination of Cr+6.	The unit has constructed 80% concrete drain for the surface run off in FAP-2. Civil work is going on as observed during visit which will be completed before moon soon as informed.

		The unit has channelized the surface run off generated from FAP-2 to the existing SRTS for further treatment.
D	Dyke of the rain water harvesting pond shall be raised by adopting proper design	Dyke of the rain water harvesting pond has been raised with soil.(Height of 2.5 m to 3 m depending upon the level of dyke)
E	Water of above rain water pond shall be evacuated by reusing after treatment in SRTS/RO system/RWTP and inner surface of the pond shall be imperviously lined with HDPE.	The unit has evacuated about 2 lakhs m ³ of water from earthen reservoir. About 1000 m ³ of water is treated in RO system near WTP in a day & reused in CPP. No impervious lining with HDPE has been made.

RECOMMENDATIONS

Appropriate direction may be issued based on following recommendations

- ❖ The unit has to complete the surface run off drain within a time bound manner as per additional conditions mentioned in the consent order.
- ❖ The industry shall maintain ZLD during dry season. The discharge of the seepage water should be stopped.

M. M. Sahoo
17.03.2020
Er M M Sahoo
Asst Env Engineer

D. L. Mohapatra
17.03.2020
Er D L Mohapatra
Dy Env Engineer

P. K. Behera
17.03.20
Er P K Behera
Regional Officer



OFFICE OF THE REGIONAL OFFICER,
STATE POLLUTION CONTROL BOARD, ODISHA, KALINGA NAGAR
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
AT: Dhabalagiri (Infront of OMC Guest House), POST: Ferro Chrome Project,
DIST: Jajpur - 755020, Odisha, India

(AAQ Monitoring Analysis Report)

Lab. Ref. No.: AAQ / I / 20 / 03-19

Date: 16.03.2020

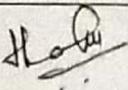
Name and Address of the Industry / Source : M/s. VISA Steel Ltd.
M/s. VISA Special Steel Ltd.
Kalinga Nagar

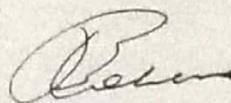
Date of Sampling : 06th & 07th March, 2020

Sample collected and submitted by : Er. P.K. Behera, RO
Er. M.M. Murmu, AEE
Er. D.L. Mahapatra, AEE
Sri M. M. Sahoo, AEE,
Sri S. Sahu, SSA

Date of Submission of Sample : 07.03.2020

Sl. No.	Location	Parameters		
		PM ₁₀ ($\mu\text{g}/\text{M}^3$)	SO ₂ ($\mu\text{g}/\text{M}^3$)	NO ₂ ($\mu\text{g}/\text{M}^3$)
01	AAQ Monitoring conducted at the boundary near DM Plant	79	4.2	15.2
02	AAQ Monitoring conducted at the boundary near ferrochrome complex - 2	86	4.7	13.1
03	AAQ Monitoring conducted at the boundary near Raw material building control room of DRI	81	5.1	14.8
04	Near cooling Tower of MBF	112	4.8	16.4
Standard		100.0	80.0	80.0

Sample Analyzed by:  SSA



Regional Officer

E-mail: rospcb.kalinganagar@ospboard.org
Website: www.ospboard.org



REGIONAL OFFICE, KALINGA NAGAR
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
AT: Dhabalagiri (Infront of OMC Guest House), POST: Ferro Chrome Project,
DIST: Jajpur - 755020, Odisha, India

(Analysis Report)

Lab. Ref. No.: WW / 1 / 20 / 03- 38

Date: 16.03.2020

Name and Address of the Industry / Source : M/s. VISA Steel Ltd. & M/s. VISA Special Steel Ltd.
Kalinga Nagar IC, Dist: Jajpur

Date of Sampling : 11th March, 2020

Sample collected and submitted by : Er. D. L. Mahapatra, DEE
Er. M. M. Sahoo, AEE
Sri S. Sahu, SSA

Date of Submission of Sample : 11.03.2020

Sl. No.	Sources of Sampling / Location	Parameters				
		pH	TSS (mg/l)	Cr ⁶⁺ (mg/l)	Phenolic Compounds as Phenol (mg/l)	Cyanide (mg/l)
01	Seepage water generated near the dyke of the earthen reservoir discharging to outside through Culvert-1	7.08	36.0	0.015	0.01	0.042
Standard		5.5 - 9.0	100	0.1	1.0	0.2

*N.B.: Parameters (Phenolic Compounds as Phenol & Cyanide) analysed by availing the facilities of Central Laboratory, Bhubaneswar

S. D. Dabedi
(S.S. Dabedi, SSA)

Signature

Regional Officer



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ANNEXURE-6
821

STATE POLLUTION CONTROL BOARD, ODISHA

A/118, Nilakanthanagar, Unit-VIII, Bhubaneswar 751012

EPABX-2560929,2561909, Tel: 2564573,2562368,

Email : paribesh1@ospcboard.org, Website : www.ospcboard.org

No. 15336/ IND-I-CON- 5008

Dt 04.10.2021

By Speed Post / Email: manoj.kumar@visasteel.com/
tushar.misra@visasteel.com

DIRECTION U/S. 21 & 31A OF THE AIR (PCP) ACT, 1981 AND AMENDMENTS THEREUNDER.

WHEREAS, you are operating the plant facilities like Captive Power Plant (CPP)-75 MW(50 MW WHRB+25 MW CFBC), Ferro Chrome Plant (FAP Unit- 1 & 2) 5x16.5 MVA, Recovered Ferro Chrome (Metal Recovery Plant-2 of capacity 30 TPH) -27 TPD & Recovered Ferro Chrome (Harsco Metal Recovery Plant 40 TPH) -20 TPD in the name & style of **M/s. Visa Steel Ltd.**, At- Kalinganagar Industrial Complex, Jakhapura, Dist- Jajpur with consent of the Board valid up to 31.03.2023 subject to strict compliance to consent conditions:

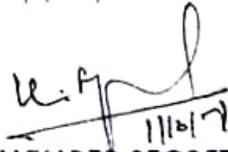
AND WHEREAS, your industry was inspected by officials of Regional Office, SPC Board, Kalinganagar on 02.08.2021 (Copy of the inspection enclosed). From inspection report following non-compliances were observed;

- a) Result of stack monitoring conducted at GCP outlet of FAP-3 & 4 shows PM emission $67\text{mg}/\text{Nm}^3$ exceeding the prescribed standard of $50\text{mg}/\text{Nm}^3$.
- b) Result of ambient air quality conducted at two locations i.e., at the boundary near main gate and at the boundary near FAP complex -2 adjacent to project office shows PM_{10} concentration as $117\ \mu\text{g}/\text{m}^3$ & $135\ \mu\text{g}/\text{m}^3$ respectively exceeding the prescribed standard of $100\ \mu\text{g}/\text{m}^3$.

AND WHEREAS, non-compliances mentioned above indicate that you have failed to comply with the consent conditions and provisions of U/s 21 and 31A of the Air (PCP) Act, 1981 and rules framed there under;

NOW, THEREFORE, by virtue of the power conferred under section 21 & 31A of the Air (P&CP) Act, 1981 and as amended thereafter, the competent authority in the State Pollution Control Board, Odisha do hereby direct you to rectify the above lapses and furnish compliance report to the Board within 15 days, failing which appropriate action shall be taken against your unit.

Encl : As above


11/10/21
MEMBER SECRETARY

To

**The Director,
M/s. Visa Steel Ltd.,
At- Kalinganagar Industrial Complex,
Jakhapura, Dist- Jajpur -755 026**